



THE FORT ST. GEORGE GAZETTE

PUBLISHED BY AUTHORITY

No. 2] MADRAS, TUESDAY EVENING, JANUARY 14, 1936. [PRICE, 2 as. 6 p.

Part I—Notifications by Government

CONTENTS

	PAGE		PAGE
Appointments, Leave, Promotion, Services replaced, Transfer	27, 33, 34, 37, 38	Notifications—cont.	
Rules and Orders:		European Vagrancy Act	28
European Vagrancy (Madras) Rules	28-29	Madras Suppression of Immoral Traffic Act	29
Civil Services (Classification, Control and Appeal) Rules—Amendments	30, 31, 31-33	Investiture by His Excellency the Viceroy	29
Government Servants' Application for Posts (Madras Services) Rules—Amendment	31	Income-tax Refund Order Book—Introduction of	34
Madras Travelling Allowance Rules—Amendment	33	Indian Christian Marriage Act	34
General Provident Fund (Madras) Rules—Amendments	33-34	City Civil Court, Madras—Holidays and vacation during 1936	35
Madras Motor Vehicles Rules—Amendments	36	Registration of Accountant—First and Final Examinations—Dates and centres	35
Central Manufactured Drugs Rules—Amendments	36	Madras Estates Land Act	36
Indian Post Office Rules—Amendments	39	Madras Hackney Carriage Act	36
Withdrawal of powers	34	Person notified ineligible for election or nomination to the Indian Legislature	36
Investiture of powers	34-35	Indian Stamp Act	36-37
Notifications:		Madras Betting Tax Act	37
Public Department Notification No. 52, dated 28th January 1927—Amendment	27	Land Acquisition Act	37, 39-45
Government of India Army Department—To be known as Defence Department	27	Madras Cattle Disease Act	37
		Juhu (Bombay) civil aerodrome to be customs aerodrome	38
		Papers placed at the disposal of the Press	45

PUBLIC DEPARTMENT. (General.)

NOTIFICATION.

Fort St. George, January 7, 1936
[G.O. No. 35, Public (General)].

No. 2.—In clause (c) of paragraph 1 of Public Department Notification No. 52, dated 28th January 1927, published at pages 285-286 of Part I of the *Fort St. George Gazette*, dated 15th February 1927, after the word "Acts" the words "or Bills" shall be inserted.

C. F. BRACKENBURY,
Chief Secretary.

(Military.)

NOTIFICATIONS.

Fort St. George, January 14, 1936.

No. 2.—The following resolution of the Government of India is republished:—

ARMY DEPARTMENT.

No. 741.—With effect from the 1st January 1936, the Army Department of the Government of India will be known as the "Defence Department," and all correspondence which has hitherto been addressed to the Secretary to the Government of India in the Army

Department should, from that date, be addressed to the "Secretary to the Government of India, Defence Department."

No. 3.—The following notification of the Government of India is republished:—

ARMY DEPARTMENT.

No. 752.—The following promotions are made:—

* * *

INDIAN TERRITORIAL FORCE.

13 Malabar Bn.
2nd Lt. to be Lt.

Chondath Iravi Ramanunni Mannadiar, dated 10th February 1933, with seniority from 20th January 1933.

(A.D. Notn. No. 643, dated 2nd November 1935, in so far as it relates to the promotion of this officer is cancelled.)

* * *

C. F. BRACKENBURY,
Chief Secretary.

(Police.)

ERRATUM.

Fort St. George, December 23, 1935.

In the draft notification published at page 1426, Part I of the *Fort St. George Gazette*, dated 29th October 1935, Sriperumbudur taluk, Manimangalam village—

Against S. No. 724-79, plot B, for 'Sadayappa Nayakar,' read Sadagopa Nayakar.'

NOTIFICATIONS.

Fort St. George, December 5, 1935
[G.O. No. 654, Public (Police).]

No. 5.—

In exercise of the powers conferred by section 34 of the European Vagrancy Act, 1874 (IX of 1874), the Governor in Council is hereby pleased to direct that the powers and duties conferred and imposed on the Local Government by section 18 of the said Act shall be exercised and performed in the Presidency-town of Madras by the Commissioner of Police, Madras, and elsewhere in the Presidency of Madras by a Magistrate of the First Class who has jurisdiction over the area concerned.

No. 6.—

In exercise of the powers conferred by section 36 of the European Vagrancy Act, 1874 (IX of 1874), the Governor in Council is hereby pleased to make the following rules for the guidance of officers in matters connected with the enforcement of the said Act.

1. These rules may be called the European Vagrancy (Madras) Rules, 1935.

2. (1) When a Police officer considers it necessary to proceed against a vagrant under section 4 of the Act, he shall—

(a) if within the limits of the City of Madras, send for the Inspector or the European Sergeant of his division; and

(b) if outside the limits of the City of Madras, send for a European or an Anglo-Indian Inspector or Sergeant, if one is available at hand and if not, for the Inspector of his circle. In the absence of the Inspector, he shall send intimation to the nearest Station House Officer.

(2) The Police officer aforesaid shall carefully watch the vagrant meanwhile. If the vagrant attempts to escape he may be arrested at once.

3. If there is unavoidable delay in producing a vagrant before a Magistrate or an officer invested with the jurisdiction and powers of a Magistrate under section 10 of the Act, such vagrant shall be released on bail if sufficient bail is tendered for his appearance before the Magistrate or the officer aforesaid.

4. Declarations recorded under section 5 of the Act and the orders under sections 5, 6, 7 and 24 of the Act shall respectively be in Forms A, B, C, D and E appended to these rules. A copy of the declaration in Form A shall invariably accompany every order under section 5 or section 6 or section 7 of the Act.

5. Vagrants forwarded to a work house or other place under sections 5, 6, 7 and 24 of the Act, shall, whenever possible, be escorted by a European or an Anglo-Indian Police officer.

6. No vagrant under police escort shall be supplied with any intoxicating liquor or be permitted to enter any arrack shop or any place where intoxicating liquor is sold.

7. Vagrants en route shall ordinarily be lodged in Police Station Houses and shall not, except when necessary, be locked up.

8. In dealing with vagrants under the provisions of the Act utmost patience and forbearance shall be exercised by all Police officers. They shall not take notice of abusive language.

Police officers are specially required to take such reasonable care of the vagrants as their physical condition (often weak and sickly), the season of the year and other circumstances may render advisable.

9. The 'subsistence allowance' of the vagrant shall not ordinarily be made over to him, but shall be kept and disbursed on his account by the Police or other officer in whose custody he is for the time being.

10. (1) No certificate shall be given under section 9 of the Act unless there be good ground for believing that the person applying for it is *bona fide* in search of employment, has a fair chance of obtaining it and is of quiet and orderly behaviour.

(2) Every certificate granted under the Act shall be written in English on paper of very durable character.

11. Every holder of a certificate under section 9 of the Act shall, while seeking employment, be allowed to reside in a workhouse. He shall, while so residing, be subject to the rules of management and discipline prescribed under section 14 of the Act.

12. The time allowed under section 16 of the Act to obtain employment shall not ordinarily exceed two months and shall, in no case, exceed six months.

13. In the Presidency-town of Madras the Commissioner of Police and elsewhere Magistrates of First Class are competent to act on behalf of the Secretary of State in Council in making agreements under section 17 of the Act.

14. Every such agreement shall be executed in triplicate. The original shall be dealt with in accordance with the provisions of rule 15, one copy shall be retained by the officer executing the agreement on behalf of the Secretary of State in Council and the other copy shall be submitted by such officer to the Local Government.

15. When an agreement has been entered into by a vagrant under section 17 of the Act, he shall be forwarded, along with the original agreement, in the charge of a Police officer to the officer at the port of embarkation who is empowered by the Local Government to receive vagrants; and thereafter and until his embarkation, he shall remain in the custody of that officer or of such other officer as the Local Government may empower in that behalf.

He shall during such time be entitled to subsistence allowance at such rate as the Local Government may, from time to time, determine to be disbursed as directed in rule 9.

16. No agreement for deportation shall be entered into with any person of European extraction born in this country and who has never been out of it, unless he satisfies the Local Government that he is likely to gain a livelihood in some place out of India.

17. (1) Every vagrant who has entered into an agreement under section 17 of the Act shall, without any unnecessary delay, be provided with a passage.

(2) Every vagrant shall be sent to his native country;

Provided that a vagrant may be sent to any other country if it appears that such a course will be to his advantage and that he will be favourably received in such country.

18. The following particulars of vagrants repatriated to the United Kingdom shall, at the time of deportation, be furnished to the Local Government to be telegraphed to the Secretary of State for India:—

(1) Name in full (block letters).

(2) Age.

(3) Full personal description.

(4) Previous occupation.

(5) General character and previous conduct.

(6) Offences, if any, for which repatriated person has been convicted.

(7) Whether in possession of passport and, if so, particulars of passport.

(8) Name of the ship in which the repatriated person is sailing.

(9) Name of the port of embarkation.

(10) Date on which the ship sailed from the port of embarkation.

(11) Port of arrival in England.

(12) Probable date of arrival in England.

(13) Remarks.

19. If an offence under section 23 of the Act is committed by a vagrant in the view of a Police officer or if a complaint is made to such officer that an offence under section 23 of the Act has been or is being committed, such Police officer shall take action in the manner provided in rule 2.

20. The European or other superior Police officer referred to in rule 2 shall require a vagrant who alleges that he holds a certificate granted

under section 9 of the Act to produce the same. If the vagrant does not produce such certificate he shall be required to appear before the authority mentioned in section 4 of the Act.

ANNEXURE.

(See rule 4.)

A

Form of declaration under section 5 of the European Vagrancy Act, 1874 (IX of 1874).

Whereas A.B., a person of European extraction, has been brought before me *C.D., Esq., Presidency Magistrate/Magistrate of the First Class, by E.F., an Inspector of Police (or other rank of Police officer);

And Whereas on a summary inquiry into the circumstances and character of the said A.B. it has been ascertained that (here enter particulars of circumstances and character, and whether admitted by the vagrant himself).†

I do, therefore, hereby declare, under the provisions of section 5 of the European Vagrancy Act, 1874 (IX of 1874), that he the said A.B. is a vagrant.

(Signed) C.D.,
Presidency Magistrate/Magistrate of the First Class.

Given at
on this day
of 19 .

*In cases where the vagrant voluntarily appears without the intervention of the police, substitute the words "has appeared before me."

† Any statement made by a vagrant admitting his vagrancy should be attested by the signature of the vagrant and appended.

B

Form of order under section 5 of the European Vagrancy Act, 1874 (IX of 1874).

To E.F., Inspector of Police (or other rank), and all whom it may concern.

Whereas A.B. has this day been declared by me, C.D., Esq., Presidency Magistrate/Magistrate of the First Class, to be a vagrant under the provisions of section 5 of the European Vagrancy Act, 1874 (IX of 1874);

And Whereas it is not likely that the said A.B. will at once obtain employment (or And Whereas there is reason to believe that the said A.B. has been previously declared a vagrant);

I do, therefore, hereby require the said A.B. to go to the (here enter the name of the workhouse) and he the said A.B. is delivered to your charge for that purpose.

(Signed) C.D.,
Presidency Magistrate/Magistrate of the First Class.

Given at
on this day
of 19 .

C

Form of order for transmission under section 6 of the European Vagrancy Act, 1874 (IX of 1874).

To E.F., Inspector of Police (or other rank), and all whom it may concern.

Whereas A.B. has this day been declared by me, C.D., Esq., (designation) to be a vagrant under the provisions of section 5 of the European Vagrancy Act, 1874 (IX of 1874);

And Whereas the said A.B. is likely to obtain employment at

(Place);

I do, therefore, hereby direct that the said A.B. shall be conveyed to

(Place), and that upon arrival he shall be taken before the nearest Presidency Magistrate or Magistrate of the First Class to whom this order of transmission shall be delivered. The said A.B. is, therefore, placed under your charge for the above purpose.

(Signed) C.D.,
Presidency Magistrate/Magistrate of the First Class.

Given at
on this day
of 19 .

D

Form of Order under section 7 of the European Vagrancy Act, 1874 (IX of 1874).

To E.F., Inspector of Police (or other rank), and all whom it may concern.

Whereas A.B. was produced before me, G.H., Esq., (designation) at (place) on the day of 19 . with an order of transmission under section 6 of the European Vagrancy Act, 1874 (IX of 1874), from C.D., Esq., (designation), by whom the said A.B. has been declared to be a vagrant under the provisions of section 5 of the aforesaid Act;

1A

And Whereas the said A.B. has failed to obtain suitable employment, I do, therefore, hereby require the said A.B. to go to the (here enter the name of the workhouse) and he the said A.B. is delivered to your charge for that purpose.

(Signed) G.H.,
Presidency Magistrate/Magistrate of the First Class.

Given at
on this day
of 19 .

E

Form of Order under section 24 of the European Vagrancy Act, 1874 (IX of 1874).

To E.F., Inspector of Police (or other rank), and all whom it may concern.

Whereas A.B. having been convicted of an offence under section of the European Vagrancy Act, 1874 (IX of 1874), and sentenced to months' imprisonment, has this day been produced before me, C.D., Esq., Presidency Magistrate or Magistrate of the First Class, under the provisions of section 24 of the aforesaid Act at the end of his term of imprisonment;

*I do hereby require the said A.B. to go to the (here enter the name of the workhouse) and he the said A.B. is delivered to your charge for that purpose.

(Signed) C.D.,
Presidency Magistrate or Magistrate of the First Class.

Given at
on this day
of 19 .

† or "and whereas the said A.B. is likely to obtain employment at (place) etc. (as in form C)."

Fort St. George, January 11, 1936.
[G.O. Ms. No. 11, Public (Police)].

No. 7.—In exercise of the powers conferred by section 2 of the Madras Suppression of Immoral Traffic Act, 1930 (Madras Act V of 1930), the Governor in Council is hereby pleased to notify that all the provisions of the said Act except those of sections 6, 7, 8 and 16 shall apply on and from the 15th day of February 1936 to the Namakkal Panchayat Board area and its environs within a distance of five miles from the limits of the said area.

C. F. BRACKENBURY,
Chief Secretary.

(Political.)

NOTIFICATION.

Fort St. George, January 14, 1936.

No. 1.—The following notification of the Government of India is republished:—

FOREIGN AND POLITICAL DEPARTMENT.

New Delhi, the 5th December 1935.

No. 677-H.—His Excellency the Viceroy will hold an Investiture at "The Viceroy's House," New Delhi, on Friday, the 6th March 1936, at 9-30 p.m.

Applications from Members of British and Indian Orders present in New Delhi on the 1st March, who wish to attend, should be submitted not later than the 20th February 1936, after which date no further applications will be considered.

Full dress will be worn.

All communications should be addressed to the Under Secretary in the Foreign and Political Department, New Delhi, and not to the undersigned by name.

B. J. GLANCY,
Political Secretary to the Government of India.

C. F. BRACKENBURY,
Chief Secretary.

(Services.)

ERRATA.

Fort St. George, January 3, 1936.

In the table under rule 1 of the rules published with Public (Services) Department Notification No. 1156, dated 10th December 1935, at pages 1640 to 1642 of Part I of the *Fort St. George Gazette*, dated 17th December 1935, against the entries relating to Vizagapatam district, for the words 'Central Recruits School, Vizagapatam,' read 'Central Recruits School, Vizianagram.'

In column (1) of the table under rule 3 of the rules published with the Public (Services) Department Notification No. 1119, dated the 3rd December 1935, at pages 1607 to 1609 of Part I of the *Fort St. George Gazette*, dated the 10th December 1935, for the words 'demonstrative and progressive work,' the words 'demonstration and propaganda work,' shall be substituted.

NOTIFICATIONS.

Fort St. George, January 2, 1936
[G.O. No. 1, Public (Services)].

No. 9.—

In exercise of the powers conferred by rules 38 to 41 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following amendment to the special rules to regulate the method of recruitment, the conditions of service and the pay and allowances of the Madras Educational Service published with Public (Services) Department Notification No. 597, dated the 4th June 1935, at pages 1020 to 1024 of Part I of the *Fort St. George Gazette*, dated the 23rd July 1935, as subsequently amended:—

AMENDMENT.

In the annexure to the said rules, to item (ii) of the qualifications specified in column (4), against category 2 (Professor of Civil Engineering) of Class V, the following shall be added, namely:—

"Teaching experience for a period of not less than three years is considered a desirable additional qualification."

Fort St. George, January 2, 1936
[G.O. Ms. No. 2, Public (Services)].

No. 10.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following special rules:—

RULES.

1. The cadre of Class I (Supervisors) of the Madras Engineering Subordinate Service shall be increased temporarily by one post for the period comprising the working season during 1935-36 namely, the periods from the date of formation of the Special Public Works Division, Chittoor, till the end of July 1935 and from the 1st December 1935 to the 31st March 1936. A permanent post of supervisor borne on the said cadre shall be kept unfilled for the said period.

2. The general and special rules applicable to holders of permanent posts borne on the said cadre shall apply to the holder of the said temporary post subject to the modification that there shall be paid to the holder of the said temporary post a pay calculated in the scale of Rs. 60-10/3-100 a month, or if he possesses the B.E. degree of the University of Madras or the diploma in Engineering (Civil or Mechanical) of the College of Engineering, Guindy, in the scale of Rs. 90-10/3-110-15/3-140 a month:

Provided that nothing contained in this rule shall affect the operation of the rules published with Public (Services) Department notification, dated 13th April 1933, at pages 1-57 of the Supplement to Part I of the *Fort St. George Gazette*, dated 18th April 1933, as subsequently amended.

Fort St. George, January 2, 1936
[G.O. Ms. No. 3, Public (Services)].

No. 11.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following amendment to the special rules published with Public (Services) Department Notification No. 409, dated the 20th May 1935, at page 785

of Part I of the *Fort St. George Gazette*, dated the 28th May 1935:—

AMENDMENT.

In rule 1 of the said rules, for the expression "for a period of four months from the date of appointment of the typist", the expression "for the period commencing on the date of appointment of a typist and ending on the 16th November 1935" shall be substituted.

Fort St. George, January 2, 1936
[G.O. Ms. No. 4, Public (Services)].

No. 12.—In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules the Local Government hereby make the following amendment to the special rules published with Public (Services) Department Notification No. 916, dated the 28th October 1935, at page 1460 of Part I of the *Fort St. George Gazette*, dated the 5th November 1935:—

AMENDMENT.

In the table under rule 1 of the said rules, for the entries relating to Vizagapatam, the following entries shall be substituted, namely:—

(1)	(2)	(3)
"Vizagapatam. 7 Clerks, lower division.		Two months commencing on the date of appointment.
3 Clerks, lower division.		Three months commencing on the date of appointment."

Fort St. George, January 2, 1936
[G.O. Ms. No. 5, Public (Services)].

No. 13.—

In exercise of the powers conferred by rules 38 to 41 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following amendment to the special rules published with Public (Services) Department Notification No. 241, dated 18th October 1934, published at page 1873 of Part I of the *Fort St. George Gazette*, dated 23rd October 1934, as subsequently amended:—

AMENDMENT.

In rule 1 of the said rules, for the expression "two years commencing on 21st January 1934", the expression "commencing on 21st January 1934 and ending on 31st March 1936" shall be substituted.

Fort St. George, January 2, 1936
[G.O. Ms. No. 6, Public (Services)].

No. 14.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following amendment to the special rules published with Public (Services) Department Notification No. 640, dated the 1st August 1935, at page 1094 of Part I of the *Fort St. George Gazette*, dated the 6th August 1935:—

AMENDMENT.

In rule 1 of the said rules, for the expression "for a period of six months commencing on the date of appointment of a Junior Inspector", the expression "for the period commencing on the date of appointment of a Junior Inspector and ending on the 31st March 1936" shall be substituted.

Fort St. George, January 2, 1936
[G.O. Ms. No. 7, Public (Services)].

No. 15.—

In exercise of the powers conferred by rules 38 to 41 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following amendment to the special rules published with Public (Services) Department Notification No. 456, dated the 28th May 1935, at pages 836-37 of Part I of the *Fort St. George Gazette*, dated 4th June 1935:—

AMENDMENT.

In the table under sub-rule (a) of rule 2 of the said rules, against the entry "One Divisional Engineer (Mettur) and Personal Assistant to the Engineer-in-charge", for the entry "Two years and three months commencing on the 1st January 1936", the entry "One year and three months commencing on the 1st January 1937" shall be substituted.

Fort St. George, January 2, 1936
[G.O. Ms. No. 8, Public (Services)].

No. 16.—

In exercise of the powers conferred by rules 38 to 41 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following amendment to the special rules published with Public (Services) Department Notification No. 289, dated the 2nd April 1935, at pages 611-612 of Part I of the Fort St. George Gazette, dated 16th April 1935:—

AMENDMENT.

In rule 1 of the said rules, for the expression "ending on the 31st December 1935", the expression "ending on the 31st December 1936" shall be substituted.

Fort St. George, January 2, 1936
[G.O. Ms. No. 9, Public (Services)].

No. 17.—

In exercise of the powers conferred by rules 38 to 41 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following special rules:—

RULES.

1. The cadre of the Madras Civil Services (Executive Branch) shall be increased temporarily by one post for the period commencing on the 1st November 1935 and ending on the 31st January 1936 for the performance of work connected with the acquisition of land for the Cauvery-Mettur Project.

2. The general and special rules applicable to holders of permanent posts borne on the said cadre shall apply to the holder of the said temporary post.

Fort St. George, January 2, 1936
[G.O. Ms. No. 10, Public (Services)].

No. 18.—In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following amendment to the special rules published with Public (Services) Department Notification No. 658, dated 8th August 1935, at pages 1124-1125 of Part I of the Fort St. George Gazette, dated 13th August 1935:—

AMENDMENT.

For the table under rule 1 of the said rules, the following table shall be substituted, namely:—

Post.	Table.	Period.
Office of the Special Revenue Officer, Cauvery-Mettur Project, Tanjore.		
One clerk, upper division	..	Up to 31st January 1936.
Two clerks, lower division	..	Up to 1st July 1935.
Two clerks, lower division	..	Up to 31st January 1936.
Two copyists	Up to 31st January 1936.
Office of the Special Deputy Collector, Land Acquisition, Cauvery-Mettur Project, Tanjore.		
One clerk, upper division	..	Up to 31st January 1936.
One clerk, upper division	..	From 1st May 1934 to 31st October 1935.
Two clerks, lower division	..	Up to 31st January 1936.
Three clerks, lower division	..	Up to 30th November 1935.
One clerk, lower division	..	Up to 16th September 1935.
One clerk, lower division	..	Up to 30th April 1934.
One copyist	Up to 31st January 1936.
One copyist	From 1st November 1935 to 31st January 1936.

Fort St. George, January 2, 1936
[G.O. Ms. No. 11, Public (Services)].

No. 19.—In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following amendment to the special rules published with Public (Services) Department Notification No. 659, dated 8th August 1935, at page 1125 of Part I of the Fort St. George Gazette, dated 13th August 1935:—

AMENDMENT.

For the table under rule 1 of the said rules, the following table shall be substituted, namely:—

Post.	Table.	Period.
Category 1—		
Five Surveyors	..	Up to the 15th September 1935.
One Surveyor	..	Up to the 30th November 1935.
One Surveyor	..	From 1st November 1935 to 15th December 1935.
One Surveyor	..	From date of appointment in October 1935 up to 31st January 1936.
Category 2—		
One Draughtsman	..	Up to 31st October 1935.
One Draughtsman	..	Up to 31st January 1936.

P. APPU NAIR,
Deputy Secretary to Government.

Fort St. George, January 3, 1936
[G.O. No. 13, Public (Services)].

No. 20.—

In exercise of the powers conferred by rules 41, 42 and 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government are hereby pleased to make the following amendment to the Government Servants' Application for Posts (Madras Services) Rules published with Public (Services) Department Notification No. 271, dated the 24th October 1934, at pages 2070-2071 of Part I of the Fort St. George Gazette, dated the 27th November 1934, as subsequently amended:—

AMENDMENT.

For the explanation to rule (2) of the Government Servants' Application for Posts (Madras Services) Rules, the following explanation shall be substituted, namely:—

"Explanation.—In the case of an applicant employed under any other Local Government or under the Government of India, the consent of the Government concerned may be presumed if the appointing authority is satisfied from the endorsement of the forwarding officer or otherwise that the application has been made in accordance with the rules made by the Government concerned."

C. F. BRACKENBURY,
Chief Secretary.

Fort St. George, January 6, 1936
[G.O. No. 17, Public (Services)].

No. 21.—

In exercise of the powers conferred by rules 38 to 41 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following amendments to the special rules to regulate the method of recruitment, the conditions of service, the pay and allowances and the pension of the Madras Electrical Subordinate Service published with Public (Services) Department Notification No. 744, dated the 11th September 1935, at pages 1254 to 1256 of Part I of the Fort St. George Gazette, dated the 17th September 1935.

The amendments hereby made shall be deemed to have been made and to have come into force on and from the 7th November 1935.

AMENDMENTS.

I

In sub-rule (a) of rule 2 of the said rules, after Class III and the entries relating thereto, the following class and entries shall be added, namely:—

"Class IV:
Transport overseer ... 1"

II

For clause (ii) of sub-rule (a) of rule 6 of the said rules, the following clause shall be substituted, namely:—

"(ii) No person shall be eligible for appointment to the service by direct recruitment in the class specified in the first column of the table below if he has attained the age specified in the corresponding entry in the second column thereof.

TABLE.

Class.	Age-Years.
I or III	28
II	35
IV	30

Provided that nothing contained in this clause shall apply to the appointment to the service in category 2 of Class I during a period of three years from the date of issue of these rules of a person who is borne on the work-charged establishment of the Electricity department."

III

In Annexure I to the said rules, after Class III and the entries relating thereto, the following class and entries shall be added, namely:—

“Class IV.

Transport overseer ... (a) Ability to read and write and to transact business in English; and
(b) approved experience in rail or road transport of materials for a period of not less than—
(i) two years in the Madras Electricity department, or
(ii) three years elsewhere than in the said department.”

IV

In Annexure II to the said rules, after Class III and the entries relating thereto, the following class and entries shall be added, namely:—

“Class IV.

Transport overseer ... 30—3/2—45—2/2—55.”

Fort St. George, January 6, 1936

[G.O. Ms. No. 18, Public (Services)].

No. 22.—

In the exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following amendment to the special rules published with Public (Services) Department Notification No. 457, dated the 28th May 1935, at page 837 of Part I of the Fort St. George Gazette, dated the 4th June 1935.

The amendment hereby made shall be deemed to have been made and to have come into force on and from the 7th November 1935.

AMENDMENT.

In the table under rule 1 of the said rules, under the heading “Central Office at Mettur—General Branch”, the entries relating to one upper division clerk (transport) on Rs. 55—5/2—70 a month shall be omitted.

Fort St. George, January 6, 1936
[G.O. Ms. No. 19, Public (Services)].

No. 23.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following special rules:—

RULES.

1. The cadre of Class IV (transport overseer) of the Madras Electrical Subordinate Service shall be increased temporarily by one post for the period commencing on the 7th November 1935 and ending on the 31st March 1938, or for any shorter period for which such post may be absolutely necessary for the performance of work connected with the Mettur Hydro-Electric Scheme. This post shall constitute a distinct grade in the said class and shall be a selection grade.

2. The general and special rules applicable to holder of permanent post borne on the cadre shall apply to the holder of the said temporary post, subject to the following modification, namely, that there shall be paid to the holder of the said temporary post a pay calculated in the scale of Rs. 55—5/2—70 a month.

Fort St. George, January 6, 1936
[G.O. No. 20, Public (Services)].

No. 24.—

In exercise of the powers conferred by rules 38 to 41 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following amendment to the general rules to

regulate the method of recruitment, the conditions of service, the pay and allowances and the pension of the Provincial Services published with Public (Services) Department Notification No. 91, dated the 25th September 1933, at pages 1570 to 1579 of Part I of the Fort St. George Gazette, dated the 3rd October 1933, as subsequently amended:—

AMENDMENT.

In rule 9 of the said rules—

(1) in sub-rule (f), clause (ii) and the brackets and figure “(i)” occurring at the beginning of clause (i) shall be omitted; and

(2) in sub-rule (h)—

(a) the expression “clause (i) of” shall be omitted; and

(b) for the words “in the said clause” the words “in the said sub-rule” shall be substituted.

Fort St. George, January 6, 1936

[G.O. No. 21, Public (Services)].

No. 25.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following amendment to the special rules to regulate the method of recruitment, the conditions of service and the pay and allowances of the Madras Educational Subordinate Service published with Public (Services) Department Notification No. 156, dated the 3rd November 1930, at pages 1815 to 1821 of Part I of the Fort St. George Gazette, dated the 9th December 1930, as subsequently amended:—

AMENDMENT.

In clause (ii) of sub-rule (b) of rule 4 of the said rules, for the expression “Classes I to XI (i), XV to XXVII and XXXI”, the expression “Classes I to VIII (i), IX (i), X (i), XI (i), XV, XVI (i), XVII to XXVII (i) and XXXI” shall be substituted.

Fort St. George, January 7, 1936

[G.O. Ms. No. 31, Public (Services)].

No. 26.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following special rules:—

RULES.

1. The cadre of Class II (Overseers) of the Madras Engineering Subordinate Service shall be increased temporarily by one post for a period of seven months commencing on the 1st January 1936, for the performance of work connected with the conversion of the first reach of the Gudivada channel in the Kistna Eastern delta into a navigable canal.

2. The general and special rules applicable to holders of permanent posts borne on the said cadre shall apply to the holder of the said temporary post subject to the following modification, namely, that there shall be paid to the holder of the said temporary post a pay calculated at the rate of Rs. 50 a month:

Provided that nothing contained in this rule shall affect the operation of the rules published with Public (Services) Department notification, dated the 13th April 1933, at pages 1-57 of the Supplement to Part I of the Fort St. George Gazette, dated the 18th April 1933, as subsequently amended.

Fort St. George, January 7, 1936

[G.O. Ms. No. 32, Public (Services)].

No. 27.—

In exercise of the powers conferred by rules 38 to 41 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following special rules:—

RULES.

1. The cadre of category 3 (Assistant Superintendents) of Class I of the Madras Stationery and

Printing Service shall be increased temporarily by one post for the period commencing on the date of appointment of Mr. K. P. Raghava Menon to the said temporary post and ending on the date of return from leave of Mr. A. G. Anderson, Senior Deputy Superintendent. One of the posts borne on the cadre of category 2 (Deputy Superintendents) of the said class shall be kept unfilled during the said period.

2. The general and special rules applicable to holders of permanent posts borne on the said cadre of category 3 of Class I shall apply to the holder of the said temporary post.

Fort St. George, January 7, 1936
[G.O. Ms. No. 33, Public (Services)].

No. 28.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following special rules:—

RULES.

1. The cadre of category I (Surveyors) of the Madras Land Records Subordinate Service shall be increased temporarily by one post for a period of six weeks commencing on the date of appointment of a surveyor for the performance of work connected with the resurvey of the Pulaparti channel within the limits of Etikoppaka Mokhasa village in the Sarvasidhi taluk, Vizagapatam district.

2. The general and special rules applicable to holders of permanent posts borne on the said cadre shall apply to the holder of the said temporary post, subject to the modification that there shall be paid to the holder of the said temporary post a pay calculated in the scale of Rs. 30—3/2—45—2/2—55 per mensem:

Provided that nothing contained in this rule shall affect the operation of the rules published with Public (Services) Department notification, dated the 13th April 1933, at pages 1-57 of the Supplement to Part I of the *Fort St. George Gazette*, dated the 18th April 1933, as subsequently amended.

Fort St. George, January 7, 1936
[G.O. Ms. No. 34, Public (Services)].

No. 29.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following special rules:—

RULES.

1. The cadre of typists in the Madras Ministerial Service employed in the Revenue Department in the East Godavari district shall be increased temporarily by one post for a period of one month commencing on the date of appointment of a typist for the performance of work under the Special Officer for the Mullakalanka suit.

2. The general and special rules applicable to holders of permanent posts borne on the said cadre shall apply to the holder of the said temporary post, subject to the modification that there shall be paid to the holder of the said temporary post a pay calculated at the rate of Rs. 30 a month:

Provided that nothing contained in this rule shall affect the operation of the rules published with Public (Services) Department notification, dated the 13th April 1933, at pages 1-57 of the Supplement to Part I of the *Fort St. George Gazette*, dated the 18th April 1933, as subsequently amended.

Fort St. George, January 9, 1936
[G.O. No. 52, Public (Services)].

No. 30.—

In exercise of the powers conferred by rules 38 to 41 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following amendment to the special rules to regulate the method of recruitment, the conditions of service and the pay and allowances of the Madras Civil Service (Executive Branch) published with Public (Services) Department Notification No. 682, dated the 19th August 1935, at pages 1176 and 1177

of Part I of the *Fort St. George Gazette*, dated the 27th August 1935, as subsequently amended:—

AMENDMENT.

In the annexure to the said rules, in item (1) of the qualifications specified in column (2) for *direct recruitment*, for the figures and word "24 years", the figures and word "25 years" shall be substituted.

P. APPU NAIR,
Deputy Secretary to Government.

(Special.)

EXTENSION OF LEAVE.

Fort St. George, January 9, 1936.

No. 8.—The High Commissioner for India has granted Mr. C. G. Herbert, I.C.S., a further extension of leave for three months and eight days, on average pay for sixteen days and on half average pay for two months and twenty-two days, with effect from the 21st November 1935.

NOTIFICATION.

Fort St. George, January 7, 1936.

No. 9.—The following notification of the Government of Bihar and Orissa is republished:—

APPOINTMENT DEPARTMENT.

Patna, the 24th December 1935.

No. 6302-A.—The services of Rao Bahadur D. Mahanti, whose services were temporarily placed at the disposal of the Government of Bihar and Orissa, are replaced at the disposal of the Government of Madras, with effect from the 1st January 1936.

C. F. BRACKENBURY,
Chief Secretary.

FINANCE DEPARTMENT.

NOTIFICATIONS.

Fort St. George, January 6, 1936
(G.O. Ms. No. 9, Finance).

No. 5.—In exercise of the powers conferred by rules 41 and 44 of the Civil Services (Classification, Control and Appeal) Rules, the Governor acting with the Ministers hereby directs that the following amendments be made to Annexure III of the Madras Travelling Allowance Rules:—

AMENDMENTS.

(i) For the word 'Cuddapah' in column (1) against item 41 A (i) in the annexure, substitute the word 'Anantapur.'

(ii) For the word 'Anantapur' in column (1) against item 41 B in the annexure, substitute the word 'Cuddapah.'

Fort St. George, November 30, 1935
[G.O. No. 950, Finance (Pension)].

No. 6.—

In exercise of the powers conferred by rule 41, rule 42 and clause (d) of rule 44 of the Civil Services (Classification, Control and Appeal) Rules, and of the powers in respect of personnel serving under the control of the Government of Madras who have been excluded from the scope of the said rules, the Local Government with the previous sanction of the Governor General in Council are hereby pleased to make the following further amendments to the General Provident Fund (Madras) Rules published with Finance Department Notification No. 20, dated the 11th January 1935, at pages 233 to 252 of Part I of the *Fort St. George Gazette*, dated the 12th February 1935, namely:—

AMENDMENTS.

In the said General Provident Fund (Madras) Rules—

I. In sub-rule (2) of rule 19—

(i) for the words "shall be on the life of the subscriber" the words "shall be one effected by the subscriber himself on his own life" shall be substituted; and

(ii) the "Explanation" shall be numbered "Explanation 1", and after the explanation as so numbered the following Explanation shall be inserted, namely:—

"Explanation 2.—A policy which has been assigned to the subscriber's wife shall not be accepted unless either the policy is first re-assigned to the subscriber or the subscriber and his wife both join in an appropriate assignment."

II. In clause (a) of sub-rule (1) of rule 20—

(i) after the word, brackets and figure "Form (2)" the words, brackets and figure "or Form (3)" shall be inserted; and

(ii) after the words "wife or husband" the words "or the policy has previously been assigned to the subscriber's wife" shall be inserted.

III. After rule 32 the following rule shall be inserted, namely:—

"32-A. If a subscriber to the Fund is subsequently admitted to the benefits of the Contributory Provident Fund (Madras), the amount of his subscriptions, together with interest thereon, shall be transferred to the credit of his account in the Contributory Provident Fund (Madras)."

IV. After Form (2) in the Third Schedule, the following form shall be inserted, namely:—

"(3)

I. C. D., wife of A. B., and the assignee of the within policy, having, at the request of A. B., the assured, agreed to release my interest in the policy in favour of A. B. in order that A. B. may assign the policy to the Secretary of State for India in Council, who has agreed to accept payments towards the within policy of Assurance in substitution for the subscriptions payable by A. B. to the General Provident Fund hereby at the request and by the direction of A. B. assign and I the said A. B. assign and confirm unto the Secretary of State the within policy of Assurance as security for payment of all sums which under rules 22 to 26 of the General Provident Fund (Madras) Rules the said A. B. may hereafter become liable to pay to the Fund.

We hereby certify that no prior assignment of the within policy exists.

Signature of the
assignee and the
subscriber.

Date.....
Station.....

One witness to
signatures."

C. K. VIJAYARAGHAVAN,
Deputy Secretary to Government.

The following letter from the Accountant-General (T.M. Section), Madras, No. T.M. 3-12-1133/35-36, dated 6th January 1936, is published:—

[Income-tax—Refund Order Book—Introduction of.]

The Income-tax Officer, Military Circle, Meerut, has intimated in his letter C. No. 7-35/I.T., dated 17th December 1935, that he has brought into use on 17th December 1935, Refund Order Book No. 4944 (white) containing 50 vouchers.

S. KRISHNA AYYAR,
Deputy Accountant-General.

(Ecclesiastical.)

APPOINTMENT.

Fort St. George, December 23, 1935.

No. 9.—Under the provisions of section 7 of the Indian Christian Marriage Act, 1872, the Governor in Council is pleased to appoint Mr. George Edward Ajman to be a Marriage Registrar for the district of South Kanara, vice Mr. Isaac Lucas Joshua resigned.

NOTIFICATION.

Fort St. George, January 3, 1936.

No. 10.—In exercise of the powers conferred by section 6 of the Indian Christian Marriage Act, 1872 (XV of 1872), the Governor in Council is hereby pleased, with effect on and from the 31st January 1936, to revoke the licence granted to the Reverend Walter Tracy Scudder, M.A., B.D., of the South India United Church (Madras Church Council) in the district of South Arcot under the said section on the 14th day of September 1931.

C. E. JONES,
Secretary to Government.

(Marine.)

APPOINTMENT.

Fort St. George, January 10, 1936.

No. 4.—Mr. Lionel Hugh Cornish is appointed to class II of the Madras Port Service as temporary Assistant Harbour Master, Cochin, with effect from date of joining duty.

C. E. JONES,
Secretary to Government.

LAW DEPARTMENT.

(General.)

APPOINTMENT.

Fort St. George, January 11, 1936.

No. 27.—M.R.Ry. K. M. Vasudevan Avargal, Superintendent, Law and Education Department, to be temporary Assistant Secretary, Law (Drafting) Department, vice M.R.Ry. K. V. Rajagopalan Avargal, on leave or until further orders.

G. T. BOAG,
Secretary to Government.

WITHDRAWAL OF POWERS.

Fort St. George, January 7, 1936.

No. 28.—Under the provisions of section 41 of the Code of Criminal Procedure, 1898, the Governor in Council withdraws the powers of a Special Magistrate for the area comprised within the jurisdiction of the Bench of Magistrates at the places specified against their names conferred on the undermentioned persons:—

M.R.Ry. Dharamshi Kanji Sait Avargal (who has resigned his appointment)—Cannanore in the district of Malabar.

Fort St. George, January 8, 1936.

M.R.Ry. Veeranan Samban Ambalam Guruswami Samban Avargal (who has left the place)—Aruppukottai in the district of Ramnad.

Fort St. George, January 9, 1936.

M.R.Ry. Lakkaraju Venkata Gopal Rao Pantulu Garu (who has resigned his appointment)—Tenali in the district of Guntur.

INVESTITURE OF POWERS.

Fort St. George, January 4, 1936.

No. 29.—Under section 357 of the Code of Criminal Procedure, 1898, the undermentioned Deputy Collectors and First-class Magistrates in the districts specified against their names are authorized to take down the evidence of witnesses with their own hand in the English language:—

M.R.Ry. N. Perumal Rao Nayudu Garu—Anantapur.

M.R.Ry. A. F. Mascarenhas Avargal—South Kanara.

Fort St. George, January 6, 1936.

No. 30.—Under section 37 of the Code of Criminal Procedure, 1898, the undermentioned officer in the district specified against his name is empowered to hear appeals from the sentences of second and third class magistrates :—

Kudvoli Chulam Mahmood Sahib Bahadur, Sub-divisional Magistrate—Coimbatore.

Fort St. George, January 9, 1936.

No. 31.—Under the provisions of section 14 of the Code of Criminal Procedure, 1898, the Governor in Council is pleased to confer upon M.R.Ry. Paindupal Abboy Ramaswami Nayudu, Sub-Registrar of Peralam, Nannilam taluk, in the district of Tanjore, for the term of his appointment as Sub-Registrar of Peralam, such of the ordinary and additional powers of a magistrate of the third class as are specified hereunder in respect to offences under sections 3 to 6, both inclusive, of the Madras Towns Nuisances Act, 1889, and under sections 8, 9 and 12 of the Madras Gaming Act, 1930, which may be committed within the limits of the Panchayat Board of Peralam, Nannilam taluk, in the district of Tanjore :—

I. Ordinary powers.—Schedule III of the Code of Criminal Procedure, 1898, section 1.—Items 1 to 9, 14, 15 and 17 to 20.

II. Additional powers.—Schedule IV of the Code of Criminal Procedure, 1898.—Items 4 and 5 of the powers conferrable by the Local Government on a Magistrate of the third class.

Fort St. George, January 6, 1936.

No. 32.—The Governor in Council is pleased to appoint the undermentioned persons to be Special Magistrates for the area comprised within the jurisdiction of the Bench of Magistrates at the places specified against their names with the powers and subject to the terms and conditions specified in Notification No. 737, Home (Judicial), dated the 13th August 1919, published at pages 1040 and 1041 of Part I of the Fort St. George Gazette of the 26th idem, as amended by subsequent notifications :—

S. O. Pichai Rowther Muhammad Kasim Marakayar Sahib Bahadur—Tondi in the district of Ramnad.

Fort St. George, January 8, 1936.

M.R.Ry. Karuppana Kudumban Gurusami Kudumban Avargal—Aruppukottai in the district of Ramnad.

Fort St. George, January 9, 1936.

M.R.Ry. Parvataneni Gangiah Garu	} Gudivada in the district of Kistna.
M.R.Ry. Virabathina Guravayya Garu	
M.R.Ry. Punukollu Ramayya Garu	
M.R.Ry. A. G. Vijayaraghavulu Nayudu Garu	
Abdul Gani Sahib Bahadur Muhammad Usmania Sahib Bahadur	
M.R.Ry. Rao Sahib Gudla- valleti Venkataratnam Pantulu Garu	
M.R.Ry. Duraiswami Vaithinatha Pillai Avargal— Panruti in the district of South Arcot.	

Fort St. George, January 8, 1936.

No. 33.—In exercise of the powers conferred by sub-section (1) of section 14, sub-section (1) of section 190 and clause (b) of sub-section (1) of section 260 of the Code of Criminal Procedure, 1898 (V of 1898), the Governor in Council is hereby pleased—

(i) to confer upon the undermentioned persons all the ordinary powers of a magistrate of the first class, for a period of six months with effect on and from the 15th January 1936, in respect to all cases of persons travelling without a proper pass or ticket over any part of the South Indian Railway in the districts specified against their names :—

M.R.Ry. Rao Sahib Tranquebar Narayanaswami Chockalinga Mudaliyar Avargal—Madura ;
M.R.Ry. Sami Venkataramana Ayyar Avargal—Coimbatore ;

(ii) specially to empower them to take cognizance under clauses (a) and (b) of sub-section (1) of section 190 of the said Code, of all offences of travelling over any part of the South Indian Railway in the districts

specified against their names without a proper pass or ticket, which are punishable under the Indian Railways Act, 1890 (IX of 1890); and

(iii) specially to empower them to try such offences in a summary way.

NOTIFICATIONS.

Fort St. George, January 8, 1936
[G.O. Ms. No. 38, Law (General)].

No. 34.—

LIST OF HOLIDAYS AND VACATION TO BE OBSERVED IN THE CITY CIVIL COURT, MADRAS, DURING THE YEAR 1936.

Summer vacation (two months) to commence with that of the High Court of Judicature at Madras. Arrangements will be made, however, for granting copies of judgments, decrees and other papers and documents to which parties to suits or their counsels or others are entitled, provided that applications for such copies are presented on or before the 14th day of May 1936.

2. All days that have been notified as public holidays for the year 1936 in the Fort St. George Gazette under the Negotiable Instruments Act of 1881 as well as those notified in paragraph 2 of G.O. No. 1526, Public (General), dated 19th September 1935.

Fort St. George, January 7, 1936
[G.O. Ms. No. 52, Law (General)].

No. 35.—The following notifications of the Government of India are republished :—

DEPARTMENT OF COMMERCE.

REGISTRATION OF ACCOUNTANT.

New Delhi, the 21st December 1935.

No. 7-A (39)/35.—In pursuance of rule 29 of the Auditor's Certificates Rules, 1932, it is hereby notified for general information that the First Examination under the said rules will be held on the 16th and 17th March 1936, at 11 a.m. and 3 p.m. everyday. The examination will be held at each of the following centres at which sufficient candidates present themselves for examination :—

- | | |
|-------------|------------------|
| 1 Bombay, | 5 Lahore, |
| 2 Calcutta, | 6 Allahabad, |
| 3 Madras, | 7 Bangalore, and |
| 4 Rangoon, | 8 Delhi. |

Additional centres may be appointed should circumstances render such a course desirable.

2. Applications for admission to this examination are required to be made on the prescribed form, copies of which may be obtained from the Secretary to the Government of India in the Department of Commerce, New Delhi. Every such application together with the necessary certificates and bank or treasury receipt for Rs. 30 as examination fee must be sent so as to reach the Government of India not later than the 31st of January 1936.

3. Endeavours would be made to declare the results 2½ months after the completion of the examination.

No. 8-A (7)/35.—In pursuance of rule 29 of the Auditor's Certificates Rules, 1932, it is hereby notified for general information that the Final Examination under the said rules will be held on the 18th, 19th and 20th March 1936, at 11 a.m. and 3 p.m. every day. The examination will be held at each of the following centres at which sufficient candidates present themselves for examination :—

- | | |
|-------------|------------------|
| 1 Bombay, | 5 Lahore, |
| 2 Calcutta, | 6 Allahabad, |
| 3 Madras, | 7 Bangalore, and |
| 4 Rangoon, | 8 Delhi. |

Additional centres may be appointed should circumstances render such a course desirable.

2. Applications for admission to this examination are required to be made on the prescribed form, copies of which may be obtained from the Secretary to the Government of India in the Department of Commerce, New Delhi. Every such application together with the necessary certificates and bank or treasury receipt for Rs. 50 as examination fee must be sent so as to reach the Government of India not later than the 31st of January 1936.

3. Endeavours would be made to declare the results 2½ months after the completion of the examination.

Fort St. George, January 8, 1936
[G.O. Ms. No. 76, Law (General)].

No. 36.—Whereas the Revenue Officer appointed for the preparation of record of rights in respect of the following villages of Atagada and Dharakota estates in notification numbers noted against each below has published the record of rights in respect of these villages on the dates noted against them, the Local Government in exercise of the powers vested in them by section 167 (2) of the Madras Estates Land Act I of 1908, hereby declare that a record of rights has been finally published for the said villages:—

Name of the village.	Notification number.	Date of publication.
KUDALA TALUK.		
<i>Atagada Estate.</i>		
Hatioto ..	No. 881 at page 2134 of Part I of Fort St. George Gazette, dated 19th November 1929.	29th November 1935.
ASKA TALUK.		
<i>Dharakota Estate.</i>		
Narendrapore..	No. 898 at page 2171 of Part I of Fort St. George Gazette, dated 26th November 1929.	26th November 1935.

Fort St. George, January 11, 1936
[G.O. Ms. No. 127, Law (General)].

No. 37.—In exercise of the powers conferred by clause (ii) of sub-section (3) of section 1 of the Madras Hackney Carriage Act, 1911 (Madras Act V of 1911), and in partial modification of Law (General) Department Notification No. 686, dated the 31st August 1935, published at page 1233 of Part I of the Fort St. George Gazette, dated the 10th September 1935, the Governor in Council is hereby pleased to extend the provisions of the said Act to the Erode Municipality in the Coimbatore district with effect on and from the 1st April 1936.

C. GOVINDAN NAIR,
Joint Secretary to Government.

Fort St. George, December 20, 1935
[G.O. Ms. No. 4042, Law (General)].

No. 38.—

The following draft amendments to the Madras Motor Vehicles Rules, 1923, published with Law (General) Department Notification No. 209, at page 237, et seq., of Part I of the Fort St. George Gazette, dated the 20th March 1923, as subsequently amended, which the Governor in Council proposes to make in exercise of the powers conferred by section 11 of the Indian Motor Vehicles Act, 1914 (VIII of 1914), is hereby published, as required by sub-section (1) of the said section, for the information of all persons likely to be affected thereby.

Notice is hereby given that the draft amendments will be taken into consideration on or after the 15th February 1936 and that any suggestions or objections which may be received from any person with respect thereto before the date aforesaid will be considered by the Governor in Council.

DRAFT AMENDMENTS.

I. For clause (d) of sub-rule (3) of rule 1 of the said rules the following shall be substituted, namely:—

“(d) ‘Registering authority’ or ‘Licensing authority’ means—

(i) in the City of Madras, the Commissioner of Police; and

(ii) in any other revenue district, the District Superintendent of Police, or where there is more than one such Superintendent in such district—

(a) in regard to the issue of G permits, the Superintendent within whose jurisdiction the major portion of the road or roads to be specified in the permit in question lies or if the permit is to be granted in respect of the entire revenue district, the Superintendent within whose jurisdiction the vehicle in respect of which the permit is to be granted is ordinarily garaged, when not in use; and

(b) in regard to any matter other than the issue of G permits, either or any one of such Superintendents, as the case may be.

Explanation.—The revenue district of Ganjam, Vizagapatam or East Godavari shall include the Agency tracts thereof.”

II. In the main paragraph of clause (2) of sub-rule (a) of rule 30 of the said rules, for the words “district of issue” the following shall be substituted, namely:—

“revenue district of issue.”

D. H. BOULTON,
Deputy Secretary to Government.

(Legislative.)

NOTIFICATION.

Fort St. George, January 6, 1936
[G.O. No. 2, Law (Legislative)].

No. 1.—The following notification of the Government of India is republished:—

LEGISLATIVE DEPARTMENT.

New Delhi, the 11th December 1935.

No. F. 175-1/35—C. & G.—

Whereas Mr. J. A. K. Kalam Sahib *alias* Nawab Sahib, having been a candidate at an election to the Legislative Assembly by the North Madras (Muhammadan) Constituency, has failed to lodge a return of election expenses within the period prescribed by rule 19 of the Legislative Assembly Electoral Rules, and whereas the date of the said election was the 1st December 1934; it is hereby notified for general information that the said person is, under sub-rule (4) of Rule 5 and sub-rule (4) of Rule 22 of the Council of State and Legislative Assembly Electoral Rules, ineligible for election or nomination as a member of either chamber of the Indian Legislature before the 30th November 1939.

G. T. BOAG,
Secretary to Government.

REVENUE DEPARTMENT.

NOTIFICATIONS.

Fort St. George, January 14, 1936.

No. 6.—The following notifications of the Government of India are republished:—

FINANCE DEPARTMENT (CENTRAL REVENUES).

DANGEROUS DRUGS.

New Delhi, the 21st December 1935.

No. 13.—In exercise of the powers conferred by sub-section (2) of section 6 of the Dangerous Drugs Act, 1930 (II of 1930), the Governor General in Council is pleased to direct that the following further amendments shall be made in the Central Manufactured Drugs Rules, 1934, the same having been previously published as required by sub-section (1) of section 36 of the said Act, namely:—

In rule 6 of the said Rules—

(1) for the words ‘A fee’ the words ‘An annual fee’ shall be substituted; and

(2) in the “Form of licence” for the paragraph beginning with the words “The person described above” and ending with the words “subject to the following conditions”, the following paragraph shall be substituted, namely:—

“The person described above, and hereinafter called the licensee, is hereby authorised by the Collector of..... to manufacture medicinal hemp, hereinafter alluded to as the drug, from..... to..... subject to the following conditions:—

FINANCE DEPARTMENT (CENTRAL REVENUES).

STAMPS.

New Delhi, the 4th January 1936.

No. 1.—In exercise of the powers conferred by clause (a) of section 9 of the Indian Stamp Act, 1899 (II of 1899), the Governor General in Council is pleased to

direct that the following further amendment shall be made in the notification of the Government of India in the Finance Department (Central Revenues) No. 6-Stamps, dated the 12th September 1931, namely:—

In entry 87 of the said notification after the words 'Central Land Mortgage Bank, Madras,' the words 'or the Central Provinces and Berar Provincial Co-operative Bank, Limited, Nagpur' shall be inserted.

Fort St. George, January 9, 1936
(G.O. Ms. No. 61, Revenue).

No. 7.—In exercise of the powers conferred by clause (c) of section 9 of the Madras Betting Tax Act, 1935 (Madras Act XX of 1935), the Governor in Council is hereby pleased to exempt the Madras Hunt Point to Point Meeting which is to be held on the 19th January 1936 near Minambakkam from the tax leviable under section 7 of the said Act.

ACQUISITION OF LANDS.

Fort St. George, January 7, 1936.

Whereas it appears to the Government that the land specified below is needed for a public purpose, to wit, for the extension of the bund of Arani Nadukuppam thangal, notice to that effect is hereby given to all whom it may concern in accordance with the provisions of section 4 (1) of the Land Acquisition Act I of 1894, as amended by the Land Acquisition Amendment Act XXXVIII of 1923; and the Governor in Council hereby authorizes the Revenue Divisional Officer, Tiruvallur, his staff and workmen to exercise the powers conferred by section 4 (2) of the Act. Under section 3 (c) of the same Act, the Governor in Council appoints the Revenue Divisional Officer, Tiruvallur, to perform the functions of a Collector under section 5-A of the Act.

Chingleput district, Ponneri taluk,
No. 129. Arani village:

	Approximate extent. ACRE.
Manavari, S. No. 139-4 part, belonging to minors Kalathiri Chetti and Somasundara Chetti by guardian Chengalvaraya Chetti, bounded on the north by S. No. 139-4 part; east by S. No. 139-6 part; south by No. 206; west by No. 139-4 part	0.04
Manavari, S. No. 139-6 part, belonging to A. Murugesu Mudaliyar, bounded on the north by No. 139-6 part; east by No. 129; south by Nos. 206 and 207; west by No. 139-4 part	0.07

Whereas it appears to the Government that the land specified below is needed for a public purpose, to wit, for the extension of Kokkapull tank-bund of Kattumalayanur, notice to that effect is hereby given to all whom it may concern in accordance with the provisions of section 4 (1) of the Land Acquisition Act I of 1894, as amended by the Land Acquisition Amendment Act XXXVIII of 1923; and the Governor in Council hereby authorizes the Revenue Divisional Officer, Tiruvannamalai, his staff and workmen to exercise the powers conferred by section 4 (2) of the Act. Under section 3 (c) of the same Act, the Governor in Council appoints the Revenue Divisional Officer, Tiruvannamalai, to perform the functions of a Collector under section 5-A of the Act.

North Arcot district, Tiruvannamalai taluk,
Kadambai village.

	Approximate extent. ACRE.
R.S. No. 98-7 B, belonging to Sileman Khan Sahib, bounded on the north by No. 98-7 A; east by No. 99-4 B; south by No. 99-4 C; west by No. 98-7 A	0.45
R.S. No. 99-4 B, belonging to Amin Khan Sahib, Hasan Khan Sahib and Hussain Khan Sahib, bounded on the north by No. 99-4 A; east by Kokkapulluri, S. No. 19; south by No. 99-4 C; west by No. 98-7 B	0.48

Fort St. George, January 9, 1936.

Under section 6 of the Land Acquisition Act, the Governor in Council hereby declares that the lands specified below and measuring 0.99 of an acre, be the same a little more or less, are needed for a public purpose, to wit, for the improvement of Gudinalur river channel; and, under sections 3 and 7 of the same Act, the Revenue Divisional Officer, Ranipet, is appointed to perform the functions of a Collector under the Act and directed to take order for the acquisition of the said lands.

A plan of the lands is kept in the office of the Revenue Divisional Officer, Ranipet, and may be inspected at any time during office hours.

North Arcot district, Wallajah taluk, Pinji village.

	ACRE.
Government, dry, No. 394-1, belonging to Byragi Nagendra Doss Bavaji, bounded on the north by No. 391; east by No. 395-1; south by No. 394-2; west by No. 392	0.14
Inam, dry, No. 395-1, devadayam Vigneswaraswami temple, belonging to the trustee for the time being Natesa Mudali, village munsif of Pinji, bounded on the north by No. 399; east by No. 395-1; south by No. 395-2; west by No. 394-1	0.10
Government, dry, No. 398-1, belonging to M. I. Sheikh Davood Sahib, M. I. Muhammad Hussain Sahib, Fathima Bi and Mr. K. Venkatrama Sarma, Advocate (Receiver), bounded on the north by No. 399; east by No. 410; south by No. 398-2; west by No. 395-1	0.28
Vannivedu village.	
Inam, dry, No. 145-1, mosque devadayam, belonging to managing trustee Syed Murthu Hussain Sahib (enjoyer) and Syed Ghouse Sahib, bounded on the north by No. 146; east and south by No. 145-2; west by No. 429	0.03
Government, dry, No. 448-1 B, belonging to Sitammal of Walajah, bounded on the north by No. 447-1 A; east by No. 448-4 A; south by No. 446; west by Pinji limits	0.24
Government, dry, No. 448-4 A, belonging to Konda Parasimaya of Walajah, bounded on the north by No. 449; east by Nos. 464 and 448-4 B; south by No. 447; west by Nos. 448-1 B and 446	0.20
Total	0.99

H. R. UZIELLI,
Secretary to Government.

DEVELOPMENT DEPARTMENT.

LEAVE.

Fort St. George, January 3, 1936.

No. 12.—Subject to eligibility, Mr. N. S. Ghate, Deputy Conservator of Forests, attached to the Tinnevely Forest division, leave on average pay for eight days from the 16th December 1935.

Fort St. George, January 8, 1936.

No. 13.—Subject to eligibility, Mr. G. C. Robinson, acting Conservator of Forests, Ootacamund Circle, leave on average pay for ten days from the 15th January 1936.

Subject to the conditions in the Subsidiary Rules under Fundamental Rule 68 being fulfilled, Mr. Robinson is permitted to prefix to his leave the holidays from the 12th to 14th January 1936.

APPOINTMENTS.

Fort St. George, January 7, 1936.

No. 14.—M.R.Ry. U. L. Venkatanarasayya Garu, to be a full member in Category 2 of the Madras Co-operative Service, with effect from 27th May 1934.

Fort St. George, January 9, 1936.

No. 15.—Mr. W. G. Dyson, acting Conservator of Forests, Working Plans Circle, Ootacamund, to hold full additional charge of the Ootacamund Circle from the 15th to the 24th January 1936, in relief of Mr. G. C. Robinson, granted leave.

NOTIFICATION.

Fort St. George, January 7, 1936.

No. 16.—Under the provisions of section 1 of the Madras Cattle Disease Act, 1866, the Government, Ministry of Public Works, hereby direct that the provisions of the said Act shall be put in force in Kalippatti, hamlet of Mallasamudram East village, Tiruchengodu taluk, Salem district, from the 5th to 10th February 1936, both days inclusive.

C. A. HENDERSON,
Secretary to Government.

PUBLIC WORKS AND LABOUR DEPARTMENT.

LEAVE.

Fort St. George, December 24, 1935.

No. 10.—Mr. N. Padmanabha Ayyar, B.A., B.E., Executive Engineer, Vennar Division, leave on average pay for four months with effect from the 15th March 1936 or date of relief.

Fort St. George, January 8, 1936.

No. 11.—Mr. H. S. Taylor, Officiating Executive Engineer, Kurnool Division, leave on average pay on medical certificate for four months with effect from the 12th December 1935.

APPOINTMENT.

Fort St. George, January 10, 1936.

No. 12.—Mr. N. K. Gopala Ayyangar, Officiating Assistant Engineer, Guntur subdivision, to hold current charge of the Guntur Division, in addition to his own duties during the absence of Mr. S. D. Shroff on leave.

Mr. S. D. Shroff will resume charge of the Guntur Division on return from leave.

TRANSFER.

Fort St. George, January 8, 1936.

No. 13.—Mr. Vepa Krishnamurti, B.E., Assistant Executive Engineer, Polur subdivision, North Arcot Division, Coimbatore Circle, to the charge of the Special subdivision, Godavari Headworks Division, Dowlaishwaram Circle.

ERRATA.

Fort St. George, January 6, 1936.

In the declaration under section 6 of the Land Acquisition Act, 1894, relating to acquisition of lands in the Malyavanthunipad Agraharam, Markapur taluk, Kurnool district, published at pages 1242 to 1243 of the *Fort St. George Gazette*, Part I, dated 10th September 1935—

For 'S. Nos. 90-3 and 91-1, owner's name Gomasani Avulayya,' read 'Gomasani Venkatamma, wife of Avulayya.'

For 'S. No. 101-2, occupier's name Gomasani Avulayya,' read 'Gomasani Venkatamma, wife of Avulayya.'

For 'Nos. 91-1 and 92-3, mortgagees Saluvadi Pullayya of Markapur,' read 'mortgagees (1) Saluvadi Pullayya and (2) Taduvayi Nagasubbayya of Bhupathipalli.'

For 'No. 92-1, occupiers Bodducherla Venkayya and Balayya,' read 'Bodducherla Venkayya and Balayya, mortgagee Taduvayi Nagasubbayya of Bhupathipalli.'

For 'Nos. 92-1 and 93-3, owners Bodducherla Venkayya and Balayya,' read 'owners Bodducherla Venkayya and Balayya, mortgagee Taduvayi Nagasubbayya of Bhupathipalli.'

In the declaration under section 6 of the Land Acquisition Act I of 1894, as amended by the Land Acquisition Amendment Act XXXVIII of 1923, relating to the acquisition of lands required in Komangalam village, Musiri taluk, Trichinopoly district, for restoring Neiveli anicut and supply channel to Sithambur and Komangalam tanks, published on page 1572 of the *Fort St. George Gazette*, Part I, dated 26th November 1935—

S.F. No. 203-7.—For '(1) Periannasi Muthirian and (2) minors Ramasami and Karattan by guardian father No. (1),' read '(1) Periannasi Muthirian and (2) minors Ramasami and Kavathan by guardian father No. (1).'

S.F. No. 203-13 B.—For '(3) Karattan,' read '(3) Kavathan.'

In the notification under section 4 (1) of the Land Acquisition Act, as amended by the Land Acquisition Amendment Act XXXVIII of 1923, published at pages 669-670 of Part I of the *Fort St. George Gazette*, dated 30th April 1935, in respect of the land to be acquired for repairs to Peta cheruvu of Sorakayalapeta village, Vayalpad taluk, Chittoor district—

Against the boundaries noted against S. No. 1062 of Sorakayalapeta village, for 'bounded on the north by No. 374, Munellapalle and No. 1062 (portion); east by No. 1023-1; south by Nos. 1061-1 A and 1063-1 & 3; west by No. 1062 (portion),' read 'bounded on the north by No. 374-1 & 2 of Munellapalle; east by Nos. 1061-1 A and 1023-1; south by Nos. 1063-1 B, 1063-3 and 1061-1 A; west by No. 375, Munellapalle.'

Against approximate extent, for '2.41 acres,' read '2.67 acres.'

Against the boundaries noted against S. No. 1064-1 (portion) (northern bit), for 'bounded on the north by No. 1063-1; east by No. 1061-1; south by No. 1061-1 (portion); west by No. 1064-1, No. 1063-1 B; east by No. 1063-1 B; east by No. 1064-4 read 'bounded on the north by No. 1063-1 C; west by No. 1064-1 A; south by No. 1064-1 C; west by No. 1064-1 A.'

Against the boundaries noted against S. No. 153 (portion) of Tsandravariipalle, for 'bounded on the south by No. 220-1 of Tsandravariipalle,' read 'bounded on the south by No. 153 (portion) of Tsandravariipalle; west by bounded on the south by No. 220-1 B of Munellapalle; west by No. 154.'

Against approximate extent, for '1.41 acres, Government irrigable dry, S. No. 153 (portion),' read '1.46 acres, Government irrigable dry, S. No. 153.'

In the declaration under section 6 of the Land Acquisition Act I of 1894, as amended by the Land Acquisition Amendment Act XXXVIII of 1923, relating to the acquisition of lands in No. 100, Innambur village, Kumbakonam taluk, Tanjore district, for widening the Palavar, published at page 1509 of Part I of the *Fort St. George Gazette*, dated 12th November 1935—

Against R.S. No. 161-1 B, northern boundary, for '132 and 169-1 A,' read '132 and 161-1 A.'

In the notification under section 4 (1) of the Land Acquisition Act I of 1894, as amended by the Land Acquisition Amendment Act, XXXVIII of 1923, published at page 937 of Part I of the *Fort St. George Gazette*, dated 25th June 1935, in respect of the lands to be acquired in No. 126, Tiruvoimur village and entire inam Alangudi attached to Tiruvoimur vattam, Negapatam taluk, Tanjore district, for repairs to both banks of the Chakkilian voikka—

Inam Alangudi attached to No. 126, Tiruvoimur village.

In the entries relating to S. No. 238 part, for 'T.D. No. 91, read 'T.D. No. 913.'

In the entries relating to S. No. 247-1 part—

For 'east by S. No. 247 part,' read 'S. No. 247-2 part.'

For '0.05 acre,' read '0.07 acre.'

In the entries relating to S. No. 247-2 part, for '0.06 acre,' read '0.08 acre.'

In the entries relating to S. No. 257-1 part, to the names of owners add the following:—

'Sri Tyagarajaswami temple trustee S. V. Ratnasabapathi Tevar, R. Ranganatha Rao, N. Pakkiriswami Chettiyar and K. Chinmathambala Pillai.'

No. 126, Tiruvoimur village.

In the entries relating to S. No. 162-1 part—

For 'belonging to title-deed No. 77, guardian Alamelu Ammal, on behalf of minors Subbayya Nayudu, Santhanam, Narayanaswami Nayudu, Alagiriswami and Karunanithi,' read 'belonging to No. 77, Subbayya Nayudu, Santhanam and guardian Alamelu Ammal on behalf of minors Narayanaswami Nayudu, Alagiriswami and Karunanithi, lessee K. Uthandi Vanniar, mortgagee with possession M. Kodandapani Nayudu.'

For extent '0.17 acre,' read '0.26 acre.'

In the entries relating to S. No. 167-2 part—

For 'belonging to title-deed No. 77, guardian Alamelu Ammal, on behalf of minors Subbayya Nayudu, Alagiriswami and Karunanithi, mortgagee with possession Kodandapani Nayudu, son of Muthuswami Nayudu,' read 'belonging to No. 77, Subbayya Nayudu, Santhanam and guardian Alamelu Ammal on behalf of minors Narayanaswami Nayudu, Alagiriswami and Karunanithi, lessee K. Uthandi Vanniar, mortgagee with possession M. Kodandapani Nayudu.'

For extent '0.31 acre,' read '0.17 acre.'

In the notification under section 6 of the Land Acquisition Act I of 1894, as amended by the Land Acquisition Amendment Act XXXVIII of 1923, for strengthening the banks of the Cauvery published at pages 1354 and 1355 of Part I of the *Fort St. George Gazette*, dated 8th October 1935—

Against S. No. 239-13 B, owner, for 'Basu Pillai,' read 'S. Basu Pillai.'

Against S. No. 240-9 B, owners, for 'B. Lakshmana Rao and Subbalakshi,' read 'K. Lakshmana Rao and B. Subbalakshmi.'

Against S. No. 240-17 B, owner, for 'Kumuthathachi,' read 'B. Kumuthathachi.'

Against S. No. 247-24 B, extent, for '00.3 acre,' read '0.03 acre.'

In the list of samudayamdars—

No. 13, for 'Subramanya Ayyar,' read 'G. Subramanya Ayyar.'

No. 68, for 'G. Govinda Pillai,' read 'M. Govinda Pillai.'

No. 69, for 'M. Govindaswami Pillai,' read 'G. Govindaswami Pillai.'

No. 40, for 'P. S. Rajagopala Sastri,' read 'T. S. Rajagopala Sastri.'

No. 120, for 'M. Minambal,' read 'S. Minambal.'

NOTIFICATIONS.

Fort St. George, January 14, 1936.

No. 14.—The following notifications of the Government of India are republished:—

DEPARTMENT OF INDUSTRIES AND LABOUR.

CIVIL AVIATION.

New Delhi, the 14th December 1935.

No. T. 120.—In exercise of the powers conferred by rule 53 of the Indian Aircraft Rules, 1920, the Governor-General in Council is pleased—

(a) to declare the civil aerodrome at Juhu (Bombay) to be a customs-aerodrome, and

(b) to appoint the Chief Customs Officer and the Customs Collectors for the time being appointed for the port of Bombay, under the Sea Customs Act, 1878 (VIII of 1878), to be respectively the Chief Customs Officer and Customs Collectors for the purpose of the said Rules at the said customs-aerodrome.

POSTS AND TELEGRAPHS BRANCH.

New Delhi, the 19th December 1935.

No. F. M.-100/35.—In exercise of the powers conferred by the Indian Post Office Act, 1898 (VI of 1898), the Governor-General in Council is pleased to direct that with effect from the 1st January 1936, the following further amendments shall be made in the Indian Post Office Rules, 1933, namely:—

- (1) In the heading to rule 166 of the said Rules, the words "Indo-Zanzibar" shall be omitted.
- (2) In rule 166 of the said Rules, the words "in Zanzibar" and "for or from Zanzibar" shall be omitted.
- (3) In the proviso to rule 166 of the said Rules, the words "for Zanzibar" shall be omitted.
- (4) In the heading to rule 175 of the said Rules, for the words "and Indo-Kenya and Uganda" the words "Indo-Kenya and Uganda" the words "Indo-Kenya and Uganda and Indo-Zanzibar" shall be substituted.
- (5) In rule 175 of the said Rules, for the words "or in Kenya and Uganda" and "or for or from Kenya and Uganda" the words in Kenya and Uganda or in Zanzibar" and "for or from Kenya and Uganda or for or from Zanzibar" shall be substituted respectively.
- (6) In the proviso to rule 175 of the said Rules, for the words "or for Kenya and Uganda" the words "for Kenya and Uganda or for Zanzibar" shall be substituted.

No. F. M. 110/35.—In exercise of the powers conferred by the Indian Post Office Act, 1898 (VI of 1898), the Governor-General in Council is pleased to direct that, with effect from 1st January 1936, the following further amendment, shall be made in the Indian Post Office Rules, 1933, namely:—

In rule 85 of the said Rules, for the heading "For insurance of letters and parcels to British Somaliland, Mauritius, Seychelles or Zanzibar and parcels to Portuguese India" the heading "For insurance of letters and parcels to British Somaliland, Mauritius or Seychelles and parcels to Portuguese India" shall be substituted.

Fort St. George, January 6, 1936.

No. 15.—Under section 48 (1) of the Land Acquisition Act I of 1894, as amended by the Land Acquisition Amendment Act XXXVIII of 1923, the Government hereby withdraw from the acquisition of the lands mentioned below included in the declaration under section 6 of the Land Acquisition Act published as being required for the supply channels of the Cauvery-Mettur Project at page 1359 of Part I of the Fort St. George Gazette, dated 8th October 1935, and situated in Inam Pannavayal village, Pattukkottai taluk, Tanjore district.

	ACRE.
Ryoti, wet, R.S. No. 216-1 part, T.S. No. 216-1 B, kudivaramdar <i>pp.</i> Govindaswami Tevan, mortgagee Srinivasa Tevan, bounded on the north and east by No. 217; south by Nos. 216-1 A and 222-5 B; west by No. 216-1 A ..	0-17

ACQUISITION OF LANDS.

Whereas it appears to the Government that the land specified below is needed for a public purpose, to wit, for remodelling the Pandavayar III Reach—Excavation of South Rajan channel; notice to that effect is hereby given to all whom it may concern in accordance with the provisions of section 4 (1) of the Land Acquisition Act I of 1894, as amended by the Land Acquisition Amendment Act XXXVIII of 1923; and the Governor in Council hereby authorizes the Sub-Collector, Negapatam his staff and workmen to exercise the powers conferred by section 4 (2) of the Act. Under section 3 (c) of the same Act, the Governor in Council appoints the Sub-Collector, Negapatam, to perform the functions of a Collector under section 5-A of the Act.

Tanjore district, Negapatam taluk, No. 61. Sigar village.

	Approximate extent.
	ACR.
Government, dry, S. No. 36 part, belonging to 329. Muthuchidambaram Pillai, managing member of the joint family and co-partner, minor Thiyagarajan, guardian by brother Muthuchidambaram Pillai, bounded on the north by No. 36 part; east by No. 46 A; south by No. 36 part; west by No. 210-2 in V. No. 60. Pudupathur ..	0-37

Government, dry, S. No. 32 A-1 part, belonging to 440. Narayanaswami Ayyar and V. Radhakrishna Ayyar, bounded on the north and east by No. 34; south by Nos. 32 A-1 part and 17 part; west by Nos. 32 A-1 part and 46-A ..	1-13
Government, dry, S. No. 32 A-17 part, belonging to 40. Subbaraya Konar two minors Ramaswami and Govindarasu, guardian by father Veiu Konar, bounded on the north by No. 32 A-1 part; east by No. 34; south by No. 32 A-18 part; west by 32 A-17 part ..	0-08
Government, dry, S. No. 32 A-18 part, belonging to 174. S. Krishna Konar, bounded on the north by No. 32 A-17 part; east by No. 32 A-12; south by No. 32 A-4 part; west by No. 32 A-18 part ..	0-03
Government, dry, S. No. 32 A-4 part, belonging to 186. Sevayya Konar, bounded on the north by No. 32 A-18 part; east by No. 32 A-12; south by No. 32 A-13 part; west by No. 32 A-4 part ..	0-04
Government, dry, S. No. 32 A-12, belonging to 334. Karuppayya Konar, bounded on the north and east by No. 34; south by No. 32 A-13 part; west by Nos. 32 A-4 part and 16 part ..	0-06
Government, dry, S. No. 33 A-13 part, belonging to 195. Tanjore Permanent Fund Ltd., Secretary R. Swaminatha Ayyar and Viswanatha Ayyar, bounded on the north by Nos. 32 A-4 part and 32 A-12; east by No. 34; south by No. 33 A-3 part; west by No. 32 A-13 part ..	0-23
Government, dry, S. No. 33 A-3 part, belonging to 151. T. Kuppaswami Konad, E. Muniyammal and Vembu Ammal, bounded on the north by No. 32 A-13 part; east by No. 6 A; south by No. 33 A-6 part; west by No. 33 A-3 part ..	0-07
Government, dry, S. No. 33 A-6 part, belonging to 188. K. Rukmani Ammal and Pattavammal, bounded on the north by No. 33 A-3 part; east by No. 6 A; south by No. 33 A-7 part; west by No. 33 A-6 part ..	0-07
Government, dry, S. No. 33 A-7 part, belonging to 189. S. Natesa Chettiyar, bounded on the north by No. 33 A-6 part; east by No. 6 A; south by No. 33 A-4 & 11 part; west by No. 33 A-7 part ..	0-08
Government, dry, S. No. 33 A-4, belonging to 174. S. Krishna Konar, bounded on the north by No. 33 A-7 part; east by No. 6 A; south by No. 33 A-5 part; west by No. 33 A-11 part ..	0-03
Government, dry, S. No. 33 A-11 part, belonging to 418. Subrahmanya Ganapathi, bounded on the north by No. 33 A-7 part; east by No. 33 A-4; south and west by No. 33 A-11 part ..	0-01
Government, dry, S. No. 33 A, part, belonging to 506. N. Vettivel Pillai and S. Vlapuri Pillai, bounded on the north by No. 33 A-4; east by No. 6 A; south by No. 33 B-19 part; west by No. 33 A-5 part ..	0-25
Government, dry, S. No. 33 B-19 part, belonging to 8. Kalyanasundaramayyar, bounded on the north by No. 33 A-5 part; east by No. 6 A; south by No. 33 B-20 part; west by No. 33 B-19 part ..	0-14
Government, dry, S. No. 33 B-20 part, belonging to 200. K. Pathmasani Ammal, V. Thiyagaraja Pillai, Natesa Sastri, Veerapadra Pillai and K. S. Ramaswami Ayyangar, bounded on the north by No. 33 B-19 part; east by No. 33 B-20 part; south by No. 33 B-21 & 22; west by No. 33 B-20 part ..	0-23
Government, dry, S. No. 33 B-18 part, belonging to 321. minor Arumugam, guardian by mother Kuppammal, bounded on the north by No. 33 B-18 part; east by No. 33 B-21; south by No. 27; west by No. 33 B-18 part ..	0-01
Government, dry, S. No. 33 B-21, belonging to 502. R. Arumugam Pillai, bounded on the north by No. 33 B-20 part; east by No. 33 B-22; south by No. 27; west by No. 33 B-18 part ..	0-06
Government, dry, S. No. 33 B-22, belonging to 403. Seeranga Vandayar, bounded on the north by No. 33 B-20 part; east by No. 33 B-23; south by No. 27; west by No. 33 B-21 ..	0-04
Government, dry, S. No. 26-18 part, belonging to 140. A. Narayana Konar, Muthuchidambaram Pillai, managing member of the joint family and co-partner minor Thiyagarajan guardian by brother Muthuchidambaram Pillai, bounded on the north by No. 27; east by No. 26-17; south by No. 26-19 part; west by No. 26-16 part ..	0-08
Government, dry, S. No. 26-17, belonging to 140. A. Narayana Konar, Muthuchidambaram Pillai, managing member of the joint family and co-partner minor Thiyagarajan guardian by brother Muthuchidambaram Pillai, bounded on the north by No. 27; east by No. 26-18; south by No. 26-19 part; west by No. 26-16 part ..	0-07
Government, dry, S. No. 26-18, belonging to 311. V. Muhammad Mastappa Ravuttar, bounded on the north by No. 27; east by No. 26-20; south by No. 26-19 part; west by No. 26-17 ..	0-03
Government, dry, S. No. 26-19 part, belonging to 235. S. Rasu Pillai, bounded on the north by No. 26-16 part, 17 & 18; east by No. 26-19 part; south by No. 25-1 part; west by No. 26-19 part ..	0-03
Government, nattam, poramboke, jarri, S. No. 25-1 part, belonging to 235. Ramachandram Pillai, bounded on the north by No. 20-19 part; east by No. 26-20; south by No. 21-1 part; west by No. 25-1 part ..	0-10
Government, wet, S. No. 21-1 part, belonging to 254. Vlapuri Pillai, Vettivel Pillai and Radha Krishna Vanniyan, bounded on the north by Nos. 25-1 part and 21-2, 3 & 4; east by No. 21-1 part, 22 & 5; south by No. 21-1 part; west by Nos. 25-1 part, 22-1, 2 & 5 and 21-1 part ..	1-16
Total ..	4-48

Whereas it appears to the Government that the land specified below is needed for a public purpose, to wit,

for excavating field bodhis under No. IX, Pedaprolu-Vadapalem channel, notice to that effect is hereby given to all whom it may concern in accordance with the provisions of section 4 (1) of the Land Acquisition Act I of 1894, as amended by the Land Acquisition Amendment Act XXXVIII of 1923; and the Governor in Council hereby authorizes the Special Deputy Collector, Chilakalapudi, his staff and workmen to exercise the powers conferred by section 4 (2) of the Act. Under section 3 (c) of the same Act, the Governor in Council appoints the Special Deputy Collector, Chilakalapudi, to perform the functions of a Collector under section 5-A of the Act.

Kistna district, Divi taluk, Kaptanipalem village.

Survey number.	Approximate extent. ACRE.	Survey number.	Approximate extent. ACRE.
39	0.10	28	0.02
40	0.20	29	0.22
41	0.07	30	0.03
39	0.09	15	0.16
36	0.08	14	0.13
35	0.12	26	0.13
38	0.18	27	0.02
34	0.10	19	0.09

Pagolu village.

210	0.12	203	0.02
206	0.05	200	0.16
207	0.20		

Pedaprolu village.

2	0.06	5	0.19
3	0.49	7	0.09
4	0.09	13	0.07

Kokkiligadda village.

253	0.09	251	0.05
252	0.20	246	0.10
251	0.27	249	0.05
140	0.04	151	0.11
137	0.08	152	0.06
142	0.15	153	0.15
136	0.06	160	0.05
135	0.09	148	0.25
258	0.05		

Whereas it appears to the Government that the land specified below is needed for a public purpose, to wit, for field bodhis from direct pipe sluice Campbell canal, notice to that effect is hereby given to all whom it may concern in accordance with the provisions of section 4 (1) of the Land Acquisition Act I of 1894, as amended by the Land Acquisition Amendment Act XXXVIII of 1923; and the Governor in Council hereby authorizes the Special Deputy Collector, Chilakalapudi, his staff and workmen to exercise the powers conferred by section 4 (2) of the Act. Under section 3 (c) of the same Act, the Governor in Council appoints the Special Deputy Collector, Chilakalapudi, to perform the functions of a Collector under section 5-A of the Act.

Kistna district, Kaikalur taluk, Kalidindi village.

Bodhi No.	R.S. No.	Area to be acquired. ACRE.	Bodhi No.	R.S. No.	Area to be acquired. ACRE.
69 L	972	0.06	979		0.07
	970-1	0.18	978		0.16
	970-6	0.02	989		0.09
	996	0.15	983		0.11
	986-5	0.09	1046		0.10
	993	0.04			
	952	0.20			
	955	0.04			
	944	0.21			
			Total		1.64

Whereas it appears to the Government that the lands specified below are needed for a public purpose, to wit, for field bodhis under No. I, Venkatapuram branch, notice to that effect is hereby given to all whom it may concern in accordance with the provisions of section 4 (1) of the Land Acquisition Act I of 1894, as amended by the Land Acquisition Amendment Act XXXVIII of 1923; and the Governor in Council hereby authorizes the Special Deputy Collector, Chilakalapudi, his staff and workmen to exercise the powers conferred by section 4 (2) of the Act. Under section 3 (c) of the same Act, the Governor in Council appoints the Special Deputy Collector, Chilakalapudi, to perform the functions of a Collector under section 5-A of the Act.

Kistna district, Divi taluk, Mopidevi village.

Bodhi number.	Survey number.	Extent. ACS.	Bodhi number.	Survey number.	Extent. ACS.
1	B.S. No. 188 part	0.13	6	B.S. No. 70 part	0.18
	B.S. No. 189 part	0.05		B.S. No. 69 part	0.10
2	B.S. No. 189 part	0.09		B.S. No. 66 part	0.18
	B.S. No. 190 part	0.04		B.S. No. 70 part	0.42
	B.S. No. 191 part	0.07		B.S. No. 69 part	0.44
	B.S. No. 195 part	0.16	7	B.S. No. 116 part	0.03
	B.S. No. 194 part	0.15		B.S. No. 117 part	0.15
3	B.S. No. 164 part	0.01		B.S. No. 114 part	0.16
	B.S. No. 166 part	0.10		B.S. No. 113 part	0.02
	B.S. No. 202 part	0.10	8	B.S. No. 108 part	0.17
	B.S. No. 203 part	0.15		B.S. No. 107 part	0.06
	B.S. No. 206 part	0.19		B.S. No. 111 part	0.07
4	B.S. No. 81 part	0.12		B.S. No. 105 part	0.18
	B.S. No. 85 part	0.06		B.S. No. 104 part	0.11
	B.S. No. 84 part	0.11	9	B.S. No. 58 part	0.09
	B.S. No. 86 part	0.02		B.S. No. 55 part	0.10
	B.S. No. 87 part	0.08		B.S. No. 52 part	0.11
5	B.S. No. 80 part	0.03			
	B.S. No. 124 part	0.12			
	B.S. No. 129 part	0.17			
	B.S. No. 124 part	0.12			
	B.S. No. 128 part	0.06			

Venkatapuram village limits.

9	B.S. No. 48 part	0.10
---	------------------	------

Whereas it appears to the Government that the lands specified below are needed for a public purpose, to wit, for field bodhis under Campbell canal-pipe sluice at 52-3-525, notice to that effect is hereby given to all whom it may concern in accordance with the provisions of section 4 (1) of the Land Acquisition Act I of 1894, as amended by the Land Acquisition Amendment Act XXXVIII of 1923; and the Governor in Council hereby authorizes the Special Deputy Collector, Chilakalapudi, his staff and workmen to exercise the powers conferred by section 4 (2) of the Act. Under section 3 (c) of the same Act, the Governor in Council appoints the Special Deputy Collector, Chilakalapudi, to perform the functions of a Collector under section 5-A of the Act.

Kistna district, Kaikalur taluk, Bomminampadu village.

Left, right or number of bodhi.	Survey number and letter.	Extent. ACRE.
Left	271 part	0.25
"	270 part	0.05
Total		0.30

Vemavareppadu village.

Left, right or number of bodhi.	Survey number and letter.	Extent. ACRE.	Left, right or number of bodhi.	Survey number and letter.	Extent. ACRE.
Left	61 part	0.08	Left	71 part	0.13
"	63 part	0.07	"	87 part	0.15
"	64 part	0.14	"	86 part	0.22
"	67 part	0.07			
"	68 part	0.14	Total		1.14
"	70 part	0.14			

Korukollu village.

Left	3 part	0.30	Left	145 part	0.09
"	5 part	0.19	"	146 part	0.08
"	7 part	0.12	"	147 part	0.16
"	8 part	0.14			
"	10 part	0.16	Total		1.42
"	142 part	0.12			
"	144 part	0.06			

Fort St. George, December 23, 1935.

Under section 6 of the Land Acquisition Act, the Governor in Council hereby declares that the land specified below and measuring 0.01 of an acre, be the same a little more or less, is needed for a public purpose, to wit, for the construction of a telephone hut; and, under sections 3 and 7 of the same Act, the Sub-Collector, Kumbakonam, is appointed to perform the functions of a Collector under the Act and directed to take order for the acquisition of the said land. Under sub-section (1) of section 17 of the Act, the Governor in Council further directs that the possession of the said land may be taken on the expiry of fifteen days from the date of the publication of the notice mentioned in section 9 (1) of the Act. A plan of the land is kept in the office of the Sub-Collector, Kumbakonam, and may be inspected at any time during office hours.

Tanjore district, Papanasam taluk, No. 69, Kottaiyur village.

Government, dry, T.S. No. 306-1 B-2, belonging to No. 197. Tanjore palace estate, Receiver for the 31st defendant T. N. Kalidasa Ayyar, bounded on the north and east by T.S. Nos. 115 and 306-1 B-1; south and west by T.S. No. 306-1 B-1	0.01
--	------

Whereas it appears to the Government that the land specified below is needed for a public purpose, to wit, remodelling of Pandavayar III reach excavating North and South Rajan channels, notice to that effect is hereby given to all whom it may concern in accordance with the provisions of section 4 (1) of the Land Acquisition Act I of 1894, as amended by the Land Acquisition Amendment Act XXXVIII of 1923; and the Governor in Council hereby authorizes the Sub-Collector, Negapatam, his staff and workmen to exercise the powers conferred by section 4 (2) of the Act. Under section 3 (c) of the same Act, the Governor in Council appoints the Sub-Collector, Negapatam, to perform the functions of a Collector under section 5-A of the Act.

Tanjore district, Negapatam taluk,
No. 60. Pudupathur village.

Approximate extent.	ACS.
	<i>South Rajan Channel.</i>
	Government, wet, No. 198 A-11, belonging to 273. S. Somasundaram Pillai, managing member of joint family, copartners S. Balasubrahmanya Pillai and S. Somasundaram Pillai guardian of minor, Kunchithapatham Pillai, bounded on the north by No. 197 C; east by No. 198 A-5 part; south by No. 198 A-1; west by No. 165 B & 20 A part of No. 58. Kalyanasundarapuram
0'84	Government, dry, No. 198 A-5 part, belonging to 308. Dharmalinga Nadar, bounded on the north by No. 197 C; east by No. 198 A-7; south by No. 198 A-5; west by No. 198 A-11
0'30	Government, dry, No. 198 B-1 part, belonging to 134. S. Minakshi, guardian of minors Nataraja Chetti and Manikka-vasagam Chetti, N. Subrahmanya Chetti, managing member of joint family, copartner N. Ramaswami Chetti, S. Thiyagaraja Reddi, S. Minakshi, guardian of minors Venkatachala Chettiyar and Narayanaswami Chettiyar, S. Picha Pillai, S. Kuppanmal, S. Somasundaram Pillai, S. Muhammad Mohideen Ravuttar, R. Venkatachala Reddiyar, managing member of joint family, copartners Suriyanarayanaswami Reddiyar and Swaminatha Reddiyar and Ratnasabapathi Chettiyar, bounded on the north by No. 197 C; east by No. 198 B-12 part; south by No. 198 B-1 part; west by No. 198 A-7
0'43	Government, dry, No. 198 B-12 part, belonging to 165. Kuppanmal, guardian of minor Arumuga Nadar, N. Thiyagaraja Nadar, S. Krishnammal and S. Venkata Ramier, bounded on the north by No. 197 C; east by Nos. 199-1 and 197 B C; south by No. 198 B-12 part; west by No. 198 B-1 part
0'67	Government, dry, No. 199-1, belonging to 148. S. Muhammad Moideen Ravuttar, S. Somu Pillai, Dharamdubi, guardian of minor Masilamant Pillai Somasundaram Pillai, Pakkiyathachi, guardian of minors Muthiava Pillai and Ramakrishna Pillai, bounded on the north by No. 197 B; east by No. 199-4; south by No. 221-1; west by No. 198 B 12 part
0'56	Government, dry, No. 199-4, belonging to 42. S. Vaithilinga Konar, bounded on the north by No. 197 B; east by No. 199-5; south by No. 199-6; west by No. 199-1
0'10	Government, dry, No. 199-5, belonging to 86. G. Rajagopala Konar, managing member of joint family copartners Krishnaswami Konar, Kothandapani Konar and Marimuthu Konar, bounded on the north by No. 197 B; east by No. 199-8 part; south by No. 199-6; west by No. 199-4
0'12	Government, dry, No. 199-8 part, belonging to 33. V. Muthuswami Reddiyar, bounded on the north by No. 197 B; east by No. 199-9 part; south by No. 199-8 part; west by No. 199-5
0'12	Government, dry, No. 199-9 part, belonging to 221. N. Thiyagaraja Nadar, bounded on the north by No. 197 B; east by No. 199-11 part; south by No. 199-9 part; west by No. 199-8 part
0'26	Government, dry, No. 199-11 part, belonging to 8. Kuppanmal, guardian of minor Arumuga Nadar, bounded on the north by No. 197 B; east by No. 199-2 part; south by No. 199-11 part; west by No. 199-9 part
0'15	Government, dry, No. 199-2 part, belonging to 16. N. Thiyagaraja Nadar and Kuppanmal guardian of minor Arumuga Nadar, bounded on the north by No. 197 B; east by No. 199-3 part; south by No. 199-2 part; west by No. 199-11 part
0'27	Government, dry, No. 199-3 part, belonging to 148. S. Somu Pillai, T. Ponnaswami Pillai, Pakkiyathachi, guardian of minors Muthayya Pillai and Ramakrishna Pillai, P. Govindaswami Pillai, M. Pakkiriswami Pillai, V. Chokkalingam Pillai, S. Govindaswami Pillai, A. Singara Pillai, K. Venkatachalam Pillai, Hayeja Bivi Ammal, guardian of minor Vayana Muhammad Ravuttar, S. Annamalai Pillai, M. Muhammad Esuf Ravuttar, M. Rathinaswami Pillai, S. Venkatachalam Pillai, Esamal Ravuttar, Kachivi, K. Seshachalam Pillai, V. Ramayya Pillai, M. Rathinathammal, S. Picha Pillai, Virappamunatharan, R. Arunachala Reddiyar, managing member of joint family, copartner R. Ramachandra Reddiyar, R. Venkatachala Reddiyar, managing member of joint family, copartners Suriyanarayanaswami Reddiyar and Swaminatha Reddiyar, D. Venkatarama Reddiyar, D. Venkatarama Reddiyar, guardian of minor Govindaswami Reddiyar, S. Thiyagaraja Reddi, managing member of joint family, copartner S. Ramaswami Reddiyar, S. Minakshi, wife of Srinivasa Nadar, N. Ganapathia Pillai, S. Somasundaram Pillai, V. Muthuswami Reddiyar, S. Minakshi, guardian of minors Venkatachala Chettiyar, Narayanaswami Chettiyar, S. Muhammad Moideen Ravuttar, S. Singaravelu Pillai, S. Vaithilinga Konar, S. Kuppanmal, T. Ponnaswami Pillai, managing member of the joint family, copartner Pakkiriswami Pillai, K. Chokkia Pillai, Kulanthai Chetti, Dharmalinga Chetti, N. Subrahmanya Chettiyar, managing member of joint family, copartner N. Ramaswami Chetti, N. Natesa Pattar, Kuppanmal, guardian of minor Arumuga Nadar, G. Irulap Reddiyar, Rajagopala Konar, (c), M. Subrahmanya Pillai, N. Doraiswami Pillai, S. Minakshi, guardian of minors Nataraja Chetti and Manikka-vasagam Chetti, G. Subhaya Paniratu, Rukkumani, guardian of minor Govinda Reddi, Mijidiya Bivi Ammal, guardian of minor Abdul Karim Ravuttar, R. Rathiaschachi, S. Krishnammal, Lakshmanayudu, Thangavelu Pillai, C. Kanakasabai Pillai, S. Muthuvaithilingam Pillai, N. Tirumudi Chetti, P. Rajagopal Pillai, Nagarajan Chetti, Thangachal Ammal, G. Somasundara Reddi, A. Ramaswami Reddi Marappa Pattar, S. Srinivasa Pillai, P. Subbammal Achi, S. Venkataramiyer, K. Subrahmanya Chetti, V. Pakkiriswami Pillai, T. Chittambaram Pillai, Sellamurali, M. Noor Muhammad Ravuttar, Antaathavalli Achi, guardian of minors Rajamanikkam, Tirugana-ambadam and Shanmagan, A. K. Venkataramiyer, Swaminatha Ayyar, guardian of minor Ramaswami Sastri, N. Vaithintha Ayyar, Sankari Achi, guardian of minor Balasubrahmanya, Kandaswami Chetti, Patanivelu Pillai, Venkatachalam Chetti and Kumaraswami Pillai, guardian of minor Subrahmanya Pillai, bounded on the north and east by No. 28-1 & 2 part; south by Nos. 209-2 part and 208-2 part; west by Nos. 207 part and 208-2 part
	Government, dry, No. 201, belonging to 143. Pakkiyathachi, guardian of minors Muthayya Pillai and Ramakrishna Pillai, S. Somasundaram Pillai, S. Thiyagaraja Reddiyar, S. Minakshi, wife of Srinivasa Nadar, M. Subrahmanya Pillai (managing member of joint family) copartners M. Thangavelu Pillai, R. Vedavalli Ammal, Kothandapani Chetti, Nataraja Chetti, R. Venkatachalam Reddiyar, managing member of joint family copartners Suriyanarayanaswami Reddiyar and Swaminatha Reddiyar, Dharmalinga Chetti, S. Muthuvaithilingam Pillai, T. Ponnaswami Pillai, Kuppanmal, guardian of minor Arumuga Nadar, S. Soma Pillai, S. Annamalai Pillai, V. Ramayya Pillai, S. Picha Pillai and Souri Raja Ayyangar, A. bounded on the north by No. 197 A-4; east by No. 22; south by Nos. 230 and 202; west by No. 200
1'09	Government, wet, No. 205-1 part, belonging to 277. R. Vedavalli Ammal, bounded on the north by No. 197 A-4; east by No. 205-2 part; south by No. 205-1 part; west by No. 202
0'27	Government, wet, No. 205-2 part, belonging to 239. Jagathammal, guardian of minors Rajarathnam Pillai and Chokkalingam Pillai, bounded on the north by No. 39 B-5; east by No. 205-3 part; south by No. 205-2 part; west by No. 205-1 part
0'38	Government, wet, No. 205-3 part, belonging to 277. R. Vedavalli Ammal, bounded on the north by No. 39 B-5; east by No. 205-4 part; south by No. 205-3 part; west by No. 205-2 part
0'11	Government, wet, No. 205-4 part, belonging to 272. Govindaswami Chohadriyan, bounded on the north by No. 39 B-5; east by No. 205-5 part; south by No. 205-4 part; west by No. 205-3 part
0'09	Government, wet, No. 205-5 part, belonging to 267. V. Pakkiriswami Pillai, bounded on the north by No. 39 B-5; east by No. 205-7 part; south by No. 205-5 part; west by No. 205-4 part
0'21	Government, wet, No. 205-7 part, belonging to 44. S. Govindaswami Pillai, bounded on the north by No. 39 B-5; east by No. 205-11 part; south by No. 205-7 part; west by No. 205-5 part
0'15	Government, wet, No. 205-11 part, belonging to 267. V. Pakkiriswami Pillai, bounded on the north by No. 39 B-5; east by No. 207; south by No. 205-11 part; west by No. 205-7 part
0'27	Government, wet, No. 207 part, belonging to 273. S. Somasundaram Pillai, managing member of joint family copartners S. Balasubrahmanya Pillai, S. Somasundaram Pillai, guardian of minor Kunchithapatham Pillai, mortgagee Land Mortgage Bank, Tiruvallur, Secretary Srinivasa Mudaliyar, bounded on the north by No. 39 B-5; east by No. 203-2 part; south by No. 207 part; west by No. 205-11 part
0'60	Government, wet, No. 208-2 part, belonging to 66. S. Somu Pillai, Pakkiyathachi, guardian of minors Muthiava Pillai and Ramakrishna Pillai, S. Govindaswami Pillai, P. Govindaswami Pillai, M. Pakkiriswami Pillai, Chokkalingam Pillai, A. Singaram Pillai, K. Venkatachalam Pillai, Hayajabivi Ammal, guardian of minor Natesa Ravuttar, M. Muhammad Esuf Ravuttar, S. Annamalai Pillai, M. Rathinaswami Pillai, S. Venkatachalam Pillai, K. Seshachalam Pillai, Esamal Ravuttar, Kachivi, V. Ramayya Pillai, M. Rathinathammal, S. Picha Pillai, Virappamunatharan, R. Arunachala Reddiyar, managing member of joint family, copartner R. Ramachandra Reddiyar, R. Venkatachala Reddiyar, managing member of joint family, copartners Suriyanarayanaswami Reddiyar and Swaminatha Reddiyar, D. Venkatarama Reddiyar, D. Venkatarama Reddiyar, guardian of minor Govindaswami Reddiyar, S. Thiyagaraja Reddi, managing member of joint family, copartner S. Ramaswami Reddiyar, S. Minakshi, wife of Srinivasa Nadar, N. Ganapathia Pillai, S. Somasundaram Pillai, V. Muthuswami Reddiyar, S. Minakshi, guardian of minors Venkatachala Chettiyar, Narayanaswami Chettiyar, S. Muhammad Moideen Ravuttar, S. Singaravelu Pillai, S. Vaithilinga Konar, S. Kuppanmal, T. Ponnaswami Pillai, managing member of the joint family, copartner Pakkiriswami Pillai, K. Chokkia Pillai, Kulanthai Chetti, Dharmalinga Chetti, N. Subrahmanya Chettiyar, managing member of joint family, copartner N. Ramaswami Chetti, N. Natesa Pattar, Kuppanmal, guardian of minor Arumuga Nadar, G. Irulap Reddiyar, Rajagopala Konar, (c), M. Subrahmanya Pillai, N. Doraiswami Pillai, S. Minakshi, guardian of minors Nataraja Chetti and Manikka-vasagam Chetti, G. Subhaya Paniratu, Rukkumani, guardian of minor Govinda Reddi, Mijidiya Bivi Ammal, guardian of minor Abdul Karim Ravuttar, R. Rathiaschachi, S. Krishnammal, Lakshmanayudu, Thangavelu Pillai, C. Kanakasabai Pillai, S. Muthuvaithilingam Pillai, N. Tirumudi Chetti, P. Rajagopal Pillai, Nagarajan Chetti, Thangachal Ammal, G. Somasundara Reddi, A. Ramaswami Reddi Marappa Pattar, S. Srinivasa Pillai, P. Subbammal Achi, S. Venkataramiyer, K. Subrahmanya Chetti, V. Pakkiriswami Pillai, T. Chittambaram Pillai, Sellamurali, M. Noor Muhammad Ravuttar, Antaathavalli Achi, guardian of minors Rajamanikkam, Tirugana-ambadam and Shanmagan, A. K. Venkataramiyer, Swaminatha Ayyar, guardian of minor Ramaswami Sastri, N. Vaithintha Ayyar, Sankari Achi, guardian of minor Balasubrahmanya, Kandaswami Chetti, Patanivelu Pillai, Venkatachalam Chetti and Kumaraswami Pillai, guardian of minor Subrahmanya Pillai, bounded on the north and east by No. 28-1 & 2 part; south by Nos. 209-2 part and 208-2 part; west by Nos. 207 part and 208-2 part
0'65	Government, wet, No. 209-2 part, belonging to same as persons noted against S. No. 208-2, bounded on the north by No. 208-2 part; east by No. 209-4; south by No. 210-1 part; west by No. 209-2 part
1'27	

Government, wet, No. 210-1 part, belonging to same as persons noted against S. No. 208-2, bounded on the north by No. 209-2 part; east by No. 210-2; south and west by No. 210-1 part	ACS.	Government, dry, No. 191-17, belonging to 342. N. Doraiswami Pillai and N. Balasubramania Pillai, bounded on the north by No. 191-14 & 15 part; east, south and west by No. 197 A-4	ACS.
	0'08	Government, dry, No. 194-2 part, belonging to 273. S. Somasundaram Pillai, managing member of joint family, coparcener S. Balasubramania Pillai and S. Somasundaram Pillai, guardian of minor Kunchithapatham Pillai, bounded on the north by No. 194-1 & 2 part; east by No. 194-2 part & 4 part; south by Nos. 194-4 part and 197 A-4; west by No. 197 A-4	0'09
	Total ..	10'44	0'32
<i>North Rajan Channel.</i>			
Government, dry, No. 166-2 part, belonging to 140. R. Venkatachala Reddiyar, managing members of joint family, coparceners Suriyanarayanawami Reddiyar and Saminatha Reddiyar, Isumai Ravuttar, Kachivi, S. Vaithilinga Konar, G. Rajagopala Konar managing member of joint family, coparceners Krishnaswami Konar, Kothandapani Konar, Marimuthu Konar, S. Muhammad Mohidden Rowther, G. Subbaya Pandaram, G. Somasundara Reddiyar, managing member of joint family, coparcener Dakshinamurthi Reddiyar, bounded on the north by No. 166-1; east by No. 168; south by No. 166-3 part; west by Nos. 166-2 part and 165 A	0'37	Government, wet, No. 194-4 part, belonging to 199. Kuppammal, guardian of minor Arumuga Nadar and S. Virchachalam Pillai, bounded on the north by No. 194-2 part; east by No. 194-4 part; south by No. 194-5 part; west by Nos. 197 A-4 and 194-2 part	0'13
Government, dry, No. 166-3 part, belonging to 141. K. Kulandai Chettiyar, P. Vicappa Munaiatharan, Gopalaswami Munaiatharan, Kasimammal, Thyagarajan, Dharmalinga Chetti, bounded on the north by No. 166-2 part; east by No. 168; south by No. 167-1 part; west by No. 166-3 part	0'22	Government, wet, No. 194-5 part, belonging to 278. M. Noormuhammad Ravuttar, bounded on the north by No. 194-4 part & 5 part; east by No. 41-1 part; south by Nos. 39 B-5 and 197 A-4; west by No. 197 A-4	0'39
Government, dry, No. 167-1 part, belonging to 201. G. Somasundara Reddiyar, managing member of joint family, coparcener Dakshinamurthi Reddiyar, R. Venkatachala Reddiyar, managing member of joint family coparceners, R. Suriyanarayanawami Reddiyar and A. Saminatha Reddiyar, bounded on the north by No. 166-3 part; east by No. 175-1; south by No. 167-2 part; west by No. 167-1 part	0'14	Government, wet, No. 41-1 part, belonging to 11. M. Rathinaswami Pillai and S. Picha Pillai, bounded on the north by No. 41-1 part; east by No. 41-2 part; south by No. 39 B-5; west by No. 194-5 part	0'12
Government, dry, No. 167-2 part, belonging to A. Singaru Pillai, bounded on the north by No. 167-1 part; east by No. 175-1; south by No. 167-3 part; west by No. 167-2 part	0'19	Government, wet, No. 41-2 part, belonging to 19. S. Picha Pillai, bounded on the north by No. 41-2 part; east by Nos. 41-3 part and 39 B-1; south by No. 39 B-1 & 5; west by No. 41-1 part	0'18
Government, dry, No. 167-3 part, belonging to 143. S. Somu Pillai, Pakkiyathachi, guardian of minors Muthaiya Pillai and Ramakrishna Pillai, S. Minakshi, guardian of minors Nataraja Chetti and Manikkavasagan Chetti, S. Kuppammal, S. Somasundaram Pillai, S. Annamalai Pillai, Esumai Ravuttar, Kachivi, M. Rathinathammal, S. Pichapillai, N. Subrahmanyan Chetti, managing member of joint family, coparcener Ramaswami Chetti, R. Arunachala Reddi, managing member of joint family, coparcener Ramachandra Reddiyar, S. Thyagaraja Reddiyar, managing member of joint family, coparcener Ramaswami Reddiyar, S. Minakshi, wife of Srinivasa Nadar, V. Muthaswami Reddi, S. Singaravelu Pillai, S. Vaithilinga Konar, T. Ponnaswami Pillai, K. Venkatachalam Pillai, G. Subbaya Pandaram, Dharmalinga Chetti, S. Muhammad Moideen Ravuttar, N. Balasubrahmanya Pillai, Rajagopal Konar, managing member of joint family, coparceners Krishnaswami Konar, Kothandapani Konar and Marimuthu Konar, Dharmuachi, guardian of minor Masilamani Pillai, V. Alamelu Achi, V. Pakkiriswami Pillai, Virappa Munaittharan, G. Somasundara Reddiyar, managing member of joint family, coparcener Dakshinamurthi Reddi, A. K. Venkatarajier, A. Singaru Pillai, A. Souriraja Ayyangar, M. Subbaya Pillai, Kuppammal, guardian of minor Arumuga Nadar, Komaraswami Pillai, guardian of minor Subrahmanya Pillai, M. Subrahmanya Pillai, S. Minakshi, guardian of minors Venkatachala Chetti and Narayanawami Chetti, N. Thyagaraja Nadar and S. Srinivasa Pillai, bounded on the north by No. 167-2 part; east by Nos. 175-1, 176-1, 167-3 part and 191-1; south by No. 197 C; west by No. 167-3 part	1'13	Government, dry, No. 39 B-2 part, belonging to 278. M. Noormuhammad Ravuttar, bounded on the north by No. 39 B-2 part; east by No. 39 B-3 part; south by No. 39 B-5; west by No. 39 B-1 part	0'05
Government, dry, No. 191-2 part, belonging to 245. S. Venkataramier, bounded on the north and east by No. 191-2 part; south and west by No. 191-5 part	0'04	Government, dry, No. 39 B-3 part, belonging to 278. M. Noormuhammad Ravuttar, bounded on the north by No. 39 B-3 part; east by No. 39 B-4 part; south by No. 39 B-5; west by No. 39 B-2 part	0'05
Government, wet, No. 191-8 part, belonging to 193. Isumai Ravuttar, Kachivi, A. Singaru Pillai (mortgagee), Santhanagopala Ayyangar (died), heirs minors Sundaram, Krishnan, Rengaswami and Govindarajan by guardian mother Komalathammal, bounded on the north by No. 191-1, 2 part & 8 part; east by No. 191-9 part, 2 part & 8 part; south and west by No. 197 B	0'39	Government, dry, No. 39 B-4 part, belonging to 218. S. Srinivasa Pillai, bounded on the north by No. 39 B-4 part; east by No. 45-2 part; south by No. 39 B-5; west by No. 39 B-3 part	0'15
Government, wet, No. 191-9 part, belonging to 216. Nagalinga Nadar and Bathinathachi, bounded on the north by No. 191-9 part; east by No. 191-10 part; south by No. 197 B; west by No. 191-8 part	0'15	Government, wet, No. 45-2 part, belonging to 19. S. Picha Pillai, bounded on the north by No. 45-2 part; east by Nos. 45-8 part and 38 A-1; south by No. 39 B-5; west by No. 39 B-4 part & 5	0'77
Government, wet, No. 191-10 part, belonging to 200. R. Arunachala Reddiyar, managing member of joint family, coparcener Ramachandra Reddiyar, G. Somasundara Reddiyar, managing member of joint family, coparcener Dakshinamurthi Reddiyar, R. Venkatachala Reddiyar, managing member of joint family, coparceners Suriyanarayanawami Reddiyar and Saminatha Reddiyar, bounded on the north by No. 191-10 part; east by No. 191-11 part; south by No. 197 B; west by No. 191-9 part	0'10	Government, wet, No. 45-8 part, belonging to 280. Sangari Achi, guardian of minor Balasubrahmanyan, mortgagee V. Subbaya Mudaliyar, bounded on the north by No. 45-8 part; east by No. 46-3 part; south by No. 38 A-1, 2 & 3; west by No. 46-2 part	0'34
Government, wet, No. 191-11 part, belonging to Govinda Achari, bounded on the north by No. 191-11 part; east by No. 191-12 part; south by No. 197 B; west by No. 191-10 part	0'26	Government, wet, No. 46-3 part, belonging to 278. Noormuhammad Ravuttar, bounded on the north by No. 46-3 part; east by Nos. 46-4 part and 38 A-7 part; south by No. 38 A-3, 4, 5, 6 and 7 part; west by No. 45-8 part	0'43
Government, wet, No. 191-12 part, belonging to 42. Vaithilinga Konar, S., bounded on the north by No. 191-12 part; east by No. 191-13 part; south by No. 197 A-4 & B; west by No. 191-11 part	0'24	Government, wet, No. 46-4 part, belonging to 278. Noormuhammad Ravuttar, bounded on the north by No. 46-4 part; east by No. 46-5 part; south by No. 38 A-9 part, 10 & 11; west by Nos. 46-3 part and 38 A-9	0'29
Government, wet, No. 191-13 part, belonging to 275. Sellammal, bounded on the north by No. 191-13 part; east by No. 191-14 part; south by No. 197 A-4; west by No. 191-12 part	0'21	Government, wet, No. 46-5 part, belonging to 8. Kuppammal, guardian of minor Arumuga Nadar, bounded on the north by No. 46-5 part; east by No. 46-6 part; south by No. 48-1, 3 & 9; west by No. 46-1 part	0'33
Government, wet, No. 191-14 part, belonging to 73. Sri Angalamman, occupier Muragan Chetti (poosari), bounded on the north by No. 191-14 part; east by No. 191-15 part; south by Nos. 197 A-4 and 191-17; west by No. 191-13 part	0'08	Government, wet, No. 46-6 part, belonging to 218. S. Srinivasa Pillai, bounded on the north by No. 46-6 part; east by No. 47-1 part; south by No. 48-9; west by No. 46-5 part	0'01
Government, wet, No. 191-15 part, belonging to 250. P. Ragavachari, bounded on the north by No. 191-15 part; east and south by No. 191-16; west by No. 191-14 part	0'01	Nattam, jari, No. 38 A-7 part, belonging to 218. S. Srinivasa Pillai, bounded on the north by No. 46-3 part; east by No. 38 A-9 part; south by No. 38 A-7 part; west by No. 46-3 part	0'02
Government, dry, No. 191-16, belonging to 274. A. Souriraja Ayyangar, bounded on the north and east by No. 191-16 part; south by No. 191-17; west by No. 191-15 part	0'05	Government, dry, No. 38 A-9 part, belonging to 10. S. Annamalai Pillai, bounded on the north and east by No. 46-4 part; south by No. 38 A-9 part; west by No. 38 A-7 part	0'01
		Government, wet, No. 47-1 part, belonging to 17. V. Ramayya Pillai, bounded on the north by No. 47-1 part; east by No. 47-3 part; south by No. 48-10, 11 & 12; west by No. 46-6 part	0'22
		Government, wet, No. 47-3 part, belonging to 340. N. Balasubrahmanya Pillai, bounded on the north by No. 47-3 part; east by No. 49-7 part; south by No. 48-16 & 18; west by No. 47-1 part	0'46
		Government, wet, No. 49-7 part, belonging to 273. S. Somasundaram Pillai, managing member of the joint family, coparceners S. Balasubrahmanya Pillai and S. Somasundaram Pillai, guardian of minor Kunchithapatham Pillai, bounded on the north by No. 49-7 part; east by No. 50-4 & 5; south by Nos. 38 B-8 & 9 and 48-18 & 19; west by Nos. 38 B-16, 47-3 and 48-18 & 19	1'06
		Government, dry, No. 38 B-2, belonging to N. Balasubrahmanya Pillai, bounded on the north by No. 49-7 part; east by No. 38 B-9; south by No. 38 B-4; west by No. 38 B-4 & 7	0'16
		Government, dry, No. 38 B-9, belonging to 7. K. Venkatachalam Pillai, bounded on the north by Nos. 49-7 part and 50-5; east by No. 38 B-10; south by No. 38 B-4; west by No. 38 B-8	0'21
		Government, dry, No. 38 B-16, belonging to 59. S. Muhammad Moideen Ravuttar, R. Venkatachala Reddiyar, managing member of the joint family, coparceners R. Suriyanarayanawami Reddiyar and Saminatha Reddiyar, bounded on the north and east by No. 38 B-4; south by No. 38 B-17 part; west by No. 38 B-15	0'68
		Government, dry, No. 38 B-17 part, belonging to 105. K. Kulandai Chetti, A. Dharmalinga Chetti, S. S. V. Pakkiriswami Pillai, Ismai Ravuttar, Kachivi, S. Saminatha Pillai, S. Vaithilinga Konar and Ayesabivi Ammal, guardian of minor Nayana Muhammad Ravuttar, bounded on the north by No. 38 B-15 & 16; east by No. 38 B-17 part & B-4; south and west by No. 39 A	0'44
		Total ..	10'61

Fort St. George, January 3, 1936.

Whereas it appears to the Government that the lands specified below are needed for a public purpose, to wit, remodelling Pandavayar, notice to that effect is hereby given to all whom it may concern in accordance with the provisions of section 4 (1) of the Land Acquisition Act I of 1894, as amended by the Land Acquisition Amendment Act XXXVIII of 1923; and, the Governor in Council hereby authorizes the Sub-Collector, Noga-patam, his staff and workmen to exercise the powers conferred by section 4 (2) of the Act. Under section 3 (c) of the same Act, the Governor in Council appoints the Sub-Collector, Negapatam, to perform the functions of a Collector under section 5-A of the Act.

Tanjore district, Negapatam taluk,
No. 58. Kalyanasundarapuram village.

	Approximate extent.
Government, wet, No. 47 A-8 part, belonging to 24. Yegnevaraswami, enjoyers R. S. Krishnaswami Ayyar, Radhakrishna Ayyar and M. R. Sundaresa Ayyar, bounded on the north by No. 3; east by No. 47 B-1 part; south and west by No. 47 A-8 part	0'28
Government, wet, No. 47 B-1 part, belonging to 119. Sundaresa Ayyar, mortgagee Samba murthi Ayyar, bounded on the north by No. 3; east by No. 47 B-2 part; south by No. 47 B-1 part; west by No. 47 A-8 part	0'09
Government, wet, No. 47 B-2 part, belonging to 18. Ramanaatha Ayyar, bounded on the north by No. 3; east by No. 47 B-3 part; south by No. 47 B-2 part; west by No. 47 B-1 part	0'11
Government, wet, No. 47 B-3 part, belonging to 100. Rengaswami Ayyar, bounded on the north by No. 3; east by No. 47 B-4; south by No. 47 B-3 part; west by No. 47 B-2 part	0'23
Government, wet, No. 6-1 part, belonging to 17. Ramaswami Pathar (owner), Kulanda Padayachi, Arunachala Padayachi, Regupathi Padayachi, Natesa Padayachi and Muthukrishna Raja (mortgagee with enjoyment), Rengaswami Ayyar, Viyagrapayyar, Sundaresa Ayyar, Sitarama Ayyar, minors Kunjammal and Alamelu, guardian mother Kamalambal, Viraswami Padayachi, Sadasivam Pillai, Subbaraya Chettiyar, Kuppuswami Padayachi, Kamayya Padayachi, Muttukrishna Raja, Kulandalvelu Padayachi, Kunjithapatha Pathar, Narayanaswami Ayyar, Ramaswami Sastrigal, Sundaresa Sastrigal, Ramanatha Ayyar, N. Subrahmanya Ayyar, R. Subramanya Ayyar, Ponnuswami Pillai, R. Sethurama Ayyar, A. Chidambaram Pillai, S. Govindaswami Pillai, Ramayya Konar, Virappa Pillai, Narayanaswami Raja, G. Murugayya Pillai, minors Thyagarajam and Pakkiriswami guardian father Murugayya Pillai, minors Subbaramal and Minakshisundaram, guardian uncle Ratnaswami Pillai, Vaidyanatha Asari, Darmalinga Nadar, Vaittilingam Pariyari, Rengan Pariyari, R. S. Krishnaswami Ayyar, Arumugam Servai, Kailasa Pillai, Sellam and Swaminatha Ayyar, bounded on the north by No. 3; east by No. 6-3 part; south by No. 6-1 part; west by No. 47 B-4	0'24
Government, wet, No. 6-3 part, belonging to 88. Rengan Pariyari, bounded on the north by No. 3; east by No. 6-8 & 4 part; south by No. 6-3 part, 4 part & 7 part; west by No. 6-1 part	0'48
Government, wet, No. 6-4 part, belonging to 26. minors Thyagarajan and Pakkiriswami, guardian father Murugayya Pillai, bounded on the north by No. 6-3 part; east by No. 6-7 part; south by No. 6-4 part; west by No. 6-3 part	0'01
Government, wet, No. 6-7 part, belonging to 10. Narayanaswami Ayyar, bounded on the north by No. 6-3 part; east by No. 6-8 part; south by No. 6-7 part; west by No. 6-4 part	0'01
Government, wet, No. 6-8 part, belonging to 11. R. S. Krishnaswami Ayyar, bounded on the north by No. 3; east by No. 9-1 part; south by No. 6-8 part; west by No. 6-3 part & 7 part	0'12
Government, wet, No. 9-1 part, belonging to 10. Narayanaswami Ayyar, bounded on the north by No. 3; east by No. 9-2 part; south by No. 9-1 part; west by No. 6-8 part	0'10
Government, wet, No. 9-2 part, belonging to 11. R. S. Krishnaswami Ayyar, bounded on the north by No. 3; east by No. 9-3 part; south by No. 9-2 part; west by No. 9-1 part	0'09
Government, wet, No. 9-3 part, belonging to 110. Muthukrishna Raja, bounded on the north by No. 3; east by No. 9-4 part; south by No. 9-3 part; west by No. 9-2 part	0'12
Government, wet, No. 9-4 part, belonging to 3. Sadasivam Pillai, bounded on the north by No. 3; east by No. 9-5 part; south by No. 9-4 part; west by No. 9-3 part	0'12
Government, wet, No. 9-5 part, belonging to 108. Subbaraya Chettiyar, bounded on the north by No. 3; east by No. 4-1 part; south by No. 9-5 part; west by No. 9-4 part	0'13
Government, wet, No. 4-1 part, belonging to 10. Narayanaswami Ayyar, bounded on the north by Nos. 3 & 1; east by No. 4-2 part; south by No. 4-1 part; west by No. 9-5 part	0'90
Government, wet, No. 4-2 part, belonging to 11. R. S. Krishnaswami Ayyar, bounded on the north by Nos. 1 and 4-3 part; east by No. 4-3 part; south by No. 4-2 part; west by No. 4-1 part	0'14
Government, wet, No. 4-3 part, belonging to 11. R. S. Krishnaswami Ayyar, bounded on the north by No. 1; east by No. 4-4; south by No. 4-3 part & 2 part; west by No. 4-2 part & 1	0'62
Government, wet, No. 4-4, belonging to 11. R. S. Krishnaswami Ayyar, bounded on the north by No. 1 and No. 60. Puduppathur, S. No. 165 A; east by No. 60 Puduppathur, S. No. 165 A; south by No. 5-3; west by No. 4-3 part	0'58
Government, wet, No. 5-3 part, belonging to 10. Narayanaswami Ayyar, bounded on the north by No. 4-4 & 3; east by No. 60. Puduppathur, S. No. 165 A; south by No. 5-4 part & 8 and No. 60. Puduppathur, S. No. 165 A; west by No. 5-3 part	0'18

	Approximate extent.
Government, wet, No. 5-4 part, belonging to 110. Muthukrishna Raja, bounded on the north by No. 5-3 part; east by No. 5-8; south by No. 5-5 part; west by No. 5-4 part	0'18
Government, wet, No. 5-5 part, belonging to 108. Subbaraya Chettiyar, bounded on the north by No. 5-4 part; east by No. 5-8; south by No. 5-6 part; west by No. 6-5 part	0'20
Government, wet, No. 5-6 part, belonging to 110. Muthukrishna Raja, bounded on the north by No. 5-3 part; east by No. 5-8; south by No. 5-7 part; west by No. 5-6 part	0'20
Government, wet, No. 5-7 part, belonging to 3. Sadasivam Pillai, bounded on the north by No. 5-6 part; east by No. 5-8; south by No. 11-4 part; west by No. 5-7 part	0'18
Government, wet, No. 11-4 part, belonging to 81. Ramaswami Sastrigal, bounded on the north by No. 3-7 part & 8; east by No. 20 A; south by No. 12-1; west by No. 11-4 part	1'48
Government, wet, No. 12-4, belonging to 4. K. R. Sitarama Ayyar, minors Kunjammal and Alamelu by guardian mother Kamalambal, mortgagees Land Mortgage Bank, Tiruvarur (Secretary, Srinivasa Mudaliyar)—first mortgagee, 1932, and S. Rajagopala Ayyar of Madura—second mortgagee, 1931, bounded on the north by No. 12-1; east by No. 20 A; south by No. 12-3 B part; west by No. 12-3 A	0'63
Government, wet, No. 12-3 B part, belonging to 4. K. R. Sitarama Ayyar, minors Kunjammal and Alamelu by guardian mother Kamalambal, mortgagees Land Mortgage Bank, Tiruvarur (Secretary, Srinivasa Mudaliyar)—first mortgagee, 1932, and S. Rajagopala Ayyar of Madura—second mortgagee, 1931, bounded on the north by No. 12-4; east by No. 20 A; south by No. 12-3 B part; west by No. 12-3 A	0'26
Total	7'67

Fort St. George, January 6, 1936.

Whereas it appears to the Government that the land specified below is needed for a public purpose, to wit, for extending Basavanna channel distributaries, notice to that effect is hereby given to all whom it may concern in accordance with the provisions of section 4 (1) of the Land Acquisition Act I of 1894, as amended by the Land Acquisition Amendment Act XXXVIII of 1923; and the Governor in Council hereby authorizes the Sub-Collector, Hospet, his staff and workmen to exercise the powers conferred by section 4 (2) of the Act. Under section 3 (c) of the same Act, the Governor in Council appoints the Sub-Collector, Hospet, to perform the functions of a Collector under section 5-A of the Act.

Bellary district, Hospet taluk,
No. 74. Malapanagudi village.

	Approximate extent.
Government, dry, No. 57 A-1 C portion, belonging to Patel Srinivasa of Malapanagudi, bounded on the north by No. 57 A-1 B portion; east by No. 55 C; south and west by No. 57 A-1 C portion	0'10
Inam, dry, No. 55 C portion, belonging to Jintakal Sithamma, bounded on the north by No. 55 B portion; east by No. 311 C; south by No. 55 C portion; west by No. 57 A-1 C portion	0'21
Government, dry, No. 311 C portion, belonging to Patel Srinivasa Rao, Hathikal Seshagiri Rao, Nidagurthi, Amaravathi Venkoba Rao, Mydur Thirukappa, Nagarur Narayana Rao and Heggadahal Sakravva, bounded on the north by No. 311 B portion; east and south by No. 311 C portion; west by No. 55 C portion	0'05
Government, dry, No. 305 C-1 portion, belonging to Patel Srinivasa Rao, Hathikal Seshagiri Rao, Amaravathi Venkoba Rao and Mydur Thirukappa, bounded on the north by No. 306 B-2; east by Nos. 309 B and 305 C; south by Nos. 305 C portion and 310 B; west by No. 305 B portion	0'21
No. 75. Kamalapuram village.	
Government, dry, No. 436 A portion (northern), belonging to Pathikonda Nagappa, Hospet, and Areru Govindappa, bounded on the north by No. 436 A portion; east by No. 435 B; south by No. 436 B; west by Nos. 430, 431 and 297 B-2 of Malapanagudi	0'15
Government, dry, No. 436 C southern portion, belonging to Pathikonda Nagappa and Areru Govindappa, bounded on the north by No. 436 B; east by No. 435 B; south by No. 436 C; west by No. 297 B-2 of Malapanagudi	0'16
Government, dry, No. 467 B portion, belonging to Govamma, wife of Anthappagari Hirelingappa, bounded on the north by No. 467 A-3; east by No. 467 B; south by No. 474; west by No. 469 B	0'09
Government, dry, No. 467 A-3 portion, belonging to Mundrigi Sarada and Bhimavva of Hospet, bounded on the north by No. 467 A-2; east by No. 467 A-3; south by No. 467 B; west by Nos. 467 A-3 and 469 B	0'03
Government, dry, No. 1027 B portion, belonging to Katchaakeri Siddaramappa of Malapanagudi, bounded on the north by No. 1027 B-1; east by No. 1026 A; south by No. 1027 B-2; west by No. 477 A-1	0'06
Inam, dry, devadayana, No. 1026 A portion, belonging to Hemagiri Anjanyaswami, trustee Mudukappa of Kamalapuram, bounded on the north by No. 1026 A portion; east by No. 1028 B; south by No. 1026 A portion; west by No. 1027 B-1	0'02
Total	1'07

Fort St. George, December 23, 1935.

Under section 6 of the Land Acquisition Act, the Governor in Council hereby declares that the land specified below and measuring 16.29 acres, be the same a little more or less, is needed for a public purpose, to wit, for East Main Branch of the Kistna West High Level channel; and, under sections 3 and 7 of the same Act, the Special Deputy Collector, Tenali, is appointed to perform the functions of a Collector under the Act and directed to take order for the acquisition of the said land. Under sub-section (1) of section 17 of the Act, the Governor in Council further directs that the possession of the said land may be taken on the expiry of fifteen days from the date of the publication of the notice mentioned in section 9 (1) of the Act. A plan of the land is kept in the office of the Special Deputy Collector, Tenali, and may be inspected at any time during office hours.

Guntur district, Guntur taluk, Pedavadlapudi village.

	ACS.
Enfranchised personal inam, dry, No. 384-2, pattadars Mylepati Chinmaya and Vasireddi Subbayya, enjoyers Nyshadam Lakshmayya and Nyshadam Sriramamurti, bounded on the north by No. 340 A-1; east by No. 334-3; south by No. 335-2; west by No. 384-1	1.33
Enfranchised personal inam, dry, No. 385-2, pattadars Mylepati Chinmaya, Vasireddi Subbayya and Nyshadam Venkatachalapati (died), son Sri Ramamurti, enjoyers Nagalla Chandrayya and Nagalla Kotayya, bounded on the north by No. 384-2; east by No. 385-3; south by No. 386-2; west by No. 385-1	1.78
Ryotwari, dry, No. 386-2, pattadars Musunuru Punnayya, Anne Krishnayya, Anne Seshayya, Anne Subbayya, Anne Ramaswami, Anne Venkatarayudu and Anne Pakeerayya, enjoyers Musunuru Punnayya and Anne Krishnayya, bounded on the north by No. 385-2; east by Nos. 386-3 and 381-2; south by No. 381-2; west by No. 386-1	0.51
Ryotwari, dry, No. 384-1 A-1, pattadars Nagalla Sitayya, son of Venkatarayudu and Nagalla China Krishnayya, enjoyer Nagalla Sitayya, son of Venkatarayudu, bounded on the north by No. 381-2; east by No. 384-1 A-2; south by No. 384-1 B-1; west by No. 381-2	0.02
Ryotwari, dry, No. 384-1 B-1, belonging to Nagalla Sitayya and Nagalla Basavayya, being minor, guardian brother-in-law Sudanagunta Appa Rao, bounded on the north by No. 384-1 A-1; east by No. 384-1 B-2; south by No. 375 A-1 B; west by No. 381-2	0.17
Ryotwari, dry, No. 375 A-1 B, belonging to Anne Krishnayya, bounded on the north by Nos. 381-2 and 364-1 B-1; east by No. 375 A-1 C; south by No. 375 A-2 B; west by No. 375 A-1 A	0.64
Ryotwari, dry, No. 375 A-2 B, belonging to Yella Ramaswami, bounded on the north by No. 375 A-1 B; east by No. 375 A-2 C; south by No. 375 B-2; west by No. 375 A-2 A	0.27
Ryotwari, dry, No. 375 B-2, pattadars Yella Virayya, Yella Mallayya, Yella Subbayya and Yella Ramaswami, enjoyers Yella Virayya, Yella Mallayya and Yella Subbayya, bounded on the north by No. 375 A-2 B; east by No. 375 B-3; south by No. 374 A-2; west by No. 375 B-1	0.60
Ryotwari, dry, No. 374 A-2, belonging to Yella Panakalu, bounded on the north by No. 375 B-2; east by No. 374 A-3 and B-1; south by No. 372 A-2 & B-1; west by No. 374 A-1	1.19
Ryotwari, dry, No. 374 B-1, pattadar Atluri Krishnayya, enjoyer Atluri Peda Ramayya, bounded on the north by No. 374 A-2; east by No. 374 B-2; south by No. 372 B-1; west by No. 374 A-2	0.62
Ryotwari, dry, No. 372 A-2, pattadars Saranu Ramaswami, Saranu Venkatarayudu, Saranu Hanuayya and Saranu Rathayya, enjoyer Saranu Ramaswami, bounded on the north by No. 374 A-2; east by No. 372 B-1; south by No. 371-2; west by No. 372 A-1	0.45
Ryotwari, dry, No. 372 B-1, belonging to Challapalli Venkatarayudu, bounded on the north by No. 374 A-2 & B-1; east by No. 372 B-2; south by No. 371-2; west by No. 372 A-2	0.75
Ryotwari, dry, No. 371-2, belonging to Anne Venkayya and Lakshmayya, bounded on the north by No. 372 A-2 & B-1; east by No. 371-3; south by No. 370-1 B & 2 A; west by No. 371-1	0.80
Ryotwari, dry, No. 370-1 B, belonging to Borra Ramayya and Venkatachellamma, bounded on the north by No. 371-2; east by No. 370-2 A; south by No. 432-2; west by No. 370-1 A	0.46
Ryotwari, dry, No. 370-2 A, pattadars Anne Lakshmayya and Anne Venkayya, enjoyer Anne Lakshmayya, bounded on the north by No. 371-2; east by No. 370-2 B; south by No. 432-2; west by No. 370-1 B	0.16
Ryotwari, dry, No. 443-2, belonging to Borra Subbayya, bounded on the north by No. 432-2; east by Nos. 443-3 part and 435 A-1; south by No. 442-2; west by No. 443-1	0.61
Ryotwari, dry, No. 435 A-1, pattadars Guntur Nagayya and Anne Bapayya, enjoyer Guntur Chandrayya, bounded on the north by No. 432-2; east and south by No. 435 A-2; west by No. 443-2	0.05
Ryotwari, dry, No. 412-2, pattadar Anne Bapayya, enjoyers Anne Venkatarayudu and Anne Sanjeevayya, bounded on the north by No. 443-2; east by Nos. 442-3 and 436 A-1; south by No. 441-2; west by No. 442-1	1.15
Ryotwari, dry, No. 441-2, pattadars Anne Lakshamma, Aluri Appayya, Aluri Rathayya and Yella Narsayya, enjoyer Aluri Bulleyya, bounded on the north by No. 442-2; east by No. 436 A-1 & G-1; south by No. 437-2; west by No. 441-1	0.31
Ryotwari, dry, No. 436 A-1, belonging to Guntur Lakshmayya, bounded on the north and east by No. 436 A-2; south by No. 436 G-1; west by Nos. 442-2 and 441-2	0.11
Ryotwari, dry, No. 436 G-1, belonging to Guntur Virayya, bounded on the north by No. 436 A-1; east by No. 436 G-2; south by No. 437-2; west by No. 441-2	0.30

	ACS.
Ryotwari, dry, No. 437-2, pattadars Uyyuru Venkataratnam, Venkatarayudu, Venkatasubbayya, Nagayya, Ramayya, Guntur Virayya, Uyyuru Narayana and Uyyuru Venkateswarlu, enjoyers Uyyuru Venkataratnam, Venkatarayudu, Venkatasubbayya, Nagayya, Ramayya and Guntur Virayya, bounded on the north by Nos. 441-2 and 436 G-1; east by No. 437-3; south by No. 438-2; west by No. 437-1	1.00
Ryotwari, dry, No. 438-2, belonging to Somavarapu Venkataramayya, being minor, guardian father Paddayya and Yella Venkataramayya, being minor, guardian father Kotayya, bounded on the north by No. 437-2; east by No. 438-3; south by No. 1, Chitlur village Pollicera Donka and No. 439-2; west by Nos. 439-2 and 438-1	2.32
Total	16.29

Fort St. George, January 3, 1936.

Whereas it appears to the Government that the land specified below is needed for a public purpose, to wit, for additional lands for distributary channel from sluice No. 8 of the High Level channel, notice to that effect is hereby given to all whom it may concern in accordance with the provisions of section 4 (1) of the Land Acquisition Act I of 1894, as amended by the Land Acquisition Amendment Act XXXVIII of 1923; and the Governor in Council hereby authorizes the Sub-Collector, Karur, his staff and workmen to exercise the powers conferred by section 4 (2) of the Act. Under sub-section (4) of section 17 of the Act, the Governor in Council directs, that in view of the urgency of the case, the provisions of section 5-A of the Act shall not apply to the acquisition of the waste or arable lands specified below.

Trichinopoly district, Kulittalai taluk, No. 3, Rajendram village.

	Approximate extent. ACRES.
(Waste.)	
Government, wet, No. 28-1 part, belonging to (1) R. S. Sreenivasa Ayyangar, (2) R. S. Ramaswami Ayyangar, (3) minor Thothathri, guardian father No. (1), (4) minors Sadagopan and Sundaram, guardian father No. (2), (5) Poyyamani Natesa Ayyar (mortgagee), bounded on the north by No. 23-1 part; east by No. 23-2 part; south by No. 31-4; west by No. 21-2	0.02
(Waste and arable.)	
Government, wet, No. 23-2 part, belonging to Thatham Ayyangar, bounded on the north by No. 23-2 part; east by Nos. 23-7 A part and 23-14; south by Nos. 23-7 A part and 31-4; west by No. 23-1 part	0.01
(Arable.)	
Government, wet, No. 23-7 A part, belonging to (1) Muthuveeranna Chettiyar, (2) minors Thukkaram Chetti, Ranganathan Chetti, guardian brother No. (1), bounded on the north by Nos. 23-2 part and 23-14 & 3; east by No. 23-7 B part; south by Nos. 23-7 A part and 31-4; west by No. 31-4	0.04
Government, wet, No. 23-7 B part, belonging to (1) Nairama Chettiyar, (2) minors Ramanathan and Viswanathan, guardian father No. (1), bounded on the north by No. 23-3 & 4; east by No. 23-8 A; south by No. 23-7 B part; west by No. 23-7 A part	0.02
(Waste and arable.)	
Government, wet, No. 23-8 part, belonging to same as in S.F. No. 23-1 part, bounded on the north by No. 23-4 & 5; east by No. 22-1 part; south by No. 23-8 part; west by No. 23-7 B part	0.08
Government, wet, No. 22-1 part, belonging to R. T. Krishnamachari, bounded on the north by No. 23-6; east by No. 22-2 part; south by No. 22-1 part; west by No. 23-8 part	0.01
Government, wet, No. 22-2 part, belonging to R. T. Krishnamachari, bounded on the north by Nos. 23-6 and 19-1 part; east by No. 19-1 part; south by No. 22-2 part; west by No. 22-1 part	0.01
(Arable.)	
Government, wet, No. 19-1 part, belonging to same as in S.F. No. 23-1 part, bounded on the north by No. 19-1 part; east by No. 19-2 part; south by No. 22-2 parts, 6 & 3; west by No. 22-2 part	0.06
Government, wet, No. 19-2 part, belonging to (1) V. Ramanuja Ayyangar, (2) V. Jagannatha Ayyangar, (3) minors Varadarajan and (4) Sundararajan, guardian father No. (1), bounded on the north by No. 19-2 part; east by No. 19-3 part; south by No. 19-1 part	0.02
(Waste and arable.)	
Government, wet, No. 19-3 part, belonging to (1) Kuppammal, (2) R. S. Gopalakrishnamachariar, (3) R. S. Thirumalachariar, (4) R. S. Desikachariar, (5) R. S. Sundararajan, (6) (Nos. (2) to (5) reversioners), (6) Ramanujachariar, (7) Sreenivasachariar, (8) Rangachari, (9) Narsimhachari, (10) Sundarachari, (11) Vedantachari, [sons of No. (2)], (12) Vedantaramanujachari, [son of No. (3)], (13) Rangachari, [son of No. (4)], (14) Minor Madhavachari, guardian No. (5), (15) Minor Narayanan and another (not yet named), guardian father No. (6), (16) Minor Jagannathan, guardian father No. (7), bounded on the north by No. 19-3 part; east by No. 19-4 part; south by Nos. 22-4 and 19-4 part; west by No. 19-2 part	0.03
Government, wet, No. 19-4 part, belonging to (1) Jagannatha Ayyangar, (2) Minor Rangachari, guardian M. E. Sreenivasa Ayyangar [son of No. (1)], (3) Palaniyappa Pillai, (mortgagee), bounded on the north by No. 19-4 part & 3 part; east by No. 19-4 part & 5 part; south by Nos. 22-4 & 5 and 21-1; west by No. 19-3 part	0.06

	ACRE.
Government, wet, No. 19-5 part, belonging to Thiruvendathal Ayyangar, bounded on the north by No. 19-5 part; east by No. 19-6 part; south by No. 21-1; west by No. 19-4 part	0'02
(Arabic.)	
Government, wet, No. 19-8 part, belonging to R. A. Seshadri Ayyangar, bounded on the north by No. 19-6 part; east by No. 20-1 part; south by No. 21-2; west by No. 19-5 part	0'02
Government, wet, No. 20-1 part, belonging to (1) Jagannatha Ayyangar, (2) Palaniyappa Pillai (mortgagee), bounded on the north by No. 20-1 part; east by No. 20-2 part; south by No. 21-2; west by No. 19-5 part	0'04
Government, wet, No. 20-2 part, belonging to Natarajan Chetti, bounded on the north by No. 20-2 part; east by No. 20-3 part; south by No. 21-2 & 3; west by No. 20-1 part	0'03
Government, wet, No. 20-3 part, belonging to same as in S.F. No. 23-1 part, bounded on the north by No. 20-3 part; east by No. 21-4 part; south by No. 21-3; west by No. 20-2 part	0'02
Government, wet, No. 21-4 part, belonging to same as in S.F. No. 23-1 part, bounded on the north by Nos. 20-3 part, 4 & 5 and 21-4 part; east by No. 210-1; south by Nos. 21-3 and 21-4 part; west by No. 20-3 parts	0'09
Total	0'53

Under section 6 of the Land Acquisition Act, the Governor in Council hereby declares that the land specified below and measuring 0.19 of an acre, be the same a little more or less, is needed for a public purpose, to wit, for excavating field bodhis 11 and 12 under No. 4. Nelakurru branch of No. IX channel; and, under sections 3 and 7 of the same Act, the Special Deputy Collector, Kistna, Chilakalapudi, is appointed to perform the functions of a Collector under the Act and directed to take order for the acquisition of the said land. A plan of the land is kept in the office of the Special Deputy Collector, Chilakalapudi, and may be inspected at any time during office hours.

Kistna district, Divi taluk, Bhogireddipalli village.

	ACRE.
Bodi No. 11.	
Zamindari, kamatam dry, B.S. No. 53 part, T.S. No. 71 A, belonging to the Zamindar of Devarakota estate, bounded on the north by B.S. No. 53 part; east and south by B.S. No. 48-3 part, T.S. No. 71 B; west by B.S. No. 53 part	0'01
Bodi No. 12.	
Ryoti, dry, B.S. No. 38-1 part, T.S. No. 80 B, belonging to Ravi Veerayya, Ravi Rattayya, Ravi Kristnayya and Ravi Paddayya, sons of Venkanna, bounded on the north by B.S. Nos. 81 part and 30 part, T.S. Nos. 79 and 80 A; east by B.S. No. 33-1 part; south by B.S. No. 36 part, T.S. No. 80 C; west by B.S. No. 36 part, T.S. No. 80 A & C	0'05
Ryoti, dry, B.S. No. 38-1 part, T.S. No. 85 B, belonging to Ravi Veerayya, Ravi Rattayya, Ravi Kristnayya and Ravi Paddayya, sons of Venkanna, bounded on the north by B.S. No. 38-1 part; east by B.S. No. 36-1 part, T.S. No. 85 C; south by B.S. Nos. 38-1 part and 36-1 part; T.S. No. 85 A & C; west by B.S. No. 36-1 part, T.S. No. 85 A	0'09
Ryoti, dry, B.S. No. 38-2 part, T.S. No. 86 A, belonging to Parimi Nagamma, wife of Umamaheswaram, bounded on the north by B.S. No. 38-2 part; east by B.S. No. 38-2 part, T.S. No. 87 A; south by B.S. No. 36 part, T.S. No. 86 B; west by B.S. No. 38-1 part, T.S. No. 85 B	0'03
Ryoti, dry, B.S. No. 38-2 part, T.S. No. 87 A, belonging to Parimi Nagamma, wife of Umamaheswaram, bounded on the north by B.S. No. 38-2 part, T.S. No. 86 A; east and south by B.S. No. 36 part, T.S. No. 87 B; west by B.S. No. 38-2 part, T.S. No. 86 A	0'01
Total	0'19

NOTE.—The Zamindar of Devarakota is the melvaramdar for the above items.

Under section 6 of the Land Acquisition Act, the Governor in Council hereby declares that the land specified below and measuring 0.99 of an acre, be the same a little more or less, is needed for a public purpose, to wit, for restoring Neiveli ancient and forming flood bank; and, under sections 3 and 7 of the same Act, the Revenue Divisional Officer, Musiri, is appointed to perform the functions of a Collector under the Act and

directed to take order for the acquisition of the said land. A plan of the land is kept in the office of the Revenue Divisional Officer, Musiri, and may be inspected at any time during office hours.

Trichinopoly district, Musiri taluk, T. Puthur village.

	ACRE.
Government, dry, No. 102-8 B, belonging to Sadasiva Reddiyar, Doraiswami Reddiyar, Saptharishi Reddiyar and Chidambara Reddiyar (mortgagee), bounded on the north by No. 102-8; east by No. 103-1 C; south by No. 104-2 A; west by No. 102-8 A	0'29
Government, dry, No. 104-2 A, belonging to V. P. Duraiswami Reddiyar, bounded on the north by Nos. 102-8 B, and 103-1 C & 3; east by No. 104-3; south by No. 104-2 B, 6 A & 6 B; west by No. 104-2 B	0'54
Government, dry, No. 104-6 A, belonging to (1) Errol Ammal, (2) Sakthi Perumal Pagadai and (3) minors Kangan and Venkatchalam, guardian father No. (2), bounded on the north by No. 104-2 A; east by No. 104-4 & 10; south by No. 104-6 B; west by No. 104-2 B & 6 B	0'16
Total	0'99

Whereas it appears to the Government that the land specified below is needed for a public purpose, to wit, for the formation of a path to Christianpet, notice to that effect is hereby given to all whom it may concern in accordance with the provisions of section 4 (1) of the Land Acquisition Act I of 1894, as amended by the Land Acquisition Amendment Act XXXVIII of 1923; and the Governor in Council hereby authorizes the Sub-Collector, Sivakasi, his staff and workmen to exercise the powers conferred by section 4 (2) of the Act. Under section 3 (c) of the same Act, the Governor in Council appoints the Sub-Collector, Sivakasi, to perform the functions of a Collector under section 5-A of the Act.

Ramnad district, Srivilliputtur taluk, Pudupatti village.

	ACRE.	Approximate extent.
Ryotwari, dry, T.S. No. 674-1 A, belonging to Kilavan alias Yonathan and Parvathi, bounded on the north by S. No. 683-1; east by T.S. No. 674-2 A; south by S. No. 674-1 B; west by S. No. 676	0'09	
Ryotwari, dry, S. No. 674-2 A, belonging to Rev. Father Mahee, bounded on the north by S. No. 683-1; east by T.S. No. 684-1 A; south by T.S. No. 674-2 B; west by T.S. No. 674-1 A	0'11	
Ryotwari, dry, T.S. No. 684-1 A, belonging to Rev. Father Mahee, bounded on the north by S. No. 683-1; east by S. No. 684-2; south by T.S. No. 684-1 B; west by T.S. No. 674-2 A	0'07	
Total	0'27	

W. SCOTT BROWN,
Secretary to Government.

PAPERS PLACED AT THE DISPOSAL OF THE PRESS.

BETWEEN 7TH AND 14TH JANUARY 1936.

- CIVIL HOSPITALS AND DISPENSARIES—Triennial report—1932-34—Reviewed. [Rs. 2-4.]
- G.O. No. 2956, P.H., 13th November 1935.
- PUBLIC HEALTH—Annual Report—1934—Reviewed.
- G.O. No. 2819, P.H., 29th October 1935.
- LABOUR DEPARTMENT—Administration Report, 1934-35—Recorded.
- G.O. No. 2507 L, 20th November 1935.
- COMMITTEE—Text-book—Report for quinquennium ending 31st March 1935—Recorded.
- G.O. No. 2399, Education, 4th December 1935. [1 a.]

[N.B.—Copies of any of the foregoing papers can be obtained on payment of the price noted in brackets against each on application to the Superintendent, Government Branch Press, Mount Road, Madras.]

C. F. BRACKENBURY,
Chief Secretary.